

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
FARIDKOT HOUSE, NEW DELHI

O.A. NO. 273 OF 2022

IN THE MATTER OF:

GYANENDRA PANDEY APPLICANT

VERSUS

STATE OF U. P. & ORS ... RESPONDENTS

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(M.QAYAM-UD-DIN)

ADVOCATE FOR THE RESPONDENT No.35

CONSULTATION ROOM

DELHI HIGH COURT, NEW DELHI-110003

MOB.9811030056

Email:advocateqayamsaab@gmail.com

NEW DELHI

DATED: 15.3.2023

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

ORIGINAL APPLICATION No. 273 OF 2022

Gyanendra Pandey Applicant

Versus

State of U.P. and others Respondents



COUNTER AFFIDAVIT / REPLY ON BEHALF OF
RESPONDENT NO.35 CHAND BRICK FIELD,
VILLAGE GANESHPUR NEWADA, LAHARPUR,
SITAPUR
(I.A.NO. 242/2022)

I, Mohd. Chand Khan, aged about 32 years, son of Md. Hasin Khan, resident of Bahlolpur, Laharpur, Sitapur, Uttar Pradesh- 261135, Religion: Muslim, Profession: Business, Qualification: Graduate, the deponent, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the Partner at M/s. Chand Brick Field, which is the project proponent in the

OA No. 273 of 2022 and as such is well conversant with the facts of the case.

2. That by means of the aforesaid original application, registered on basis of an email complaint dated 25.02.2022, bearing subject "operation of 42 illegal kilns in District Sitapur of Uttar Pradesh", the complainant/applicant has levied general allegations against 42 allegedly illegal brick kilns operating in District Sitapur.
3. That the complaint preferred by the complainant deserves to be quashed as the complainant has failed to levy any direct allegation against the answering respondent and as such has put forth general allegations by means of the email dated 25.02.2022. The complainant has leveled false allegations in regard to public health crisis developing and brewing due to the operation of the respondent brick kiln.
4. That the complainant has miserably failed to bring on record the complete set of facts in regard to the operation of the respondent brick kiln. Further, the complainant has also not brought on record the material fact that the respondent brick kiln is



non functional and as such is not producing the final product in the form of Pakka Bricks.

5. That the averment in regard to air pollution and various diseases being spread due to the operation of the respondent brick kiln is wrong and is denied. It is submitted that the respondent brick kiln has been constructed in a manner as directed by the Hon'ble Supreme Court in its various decisions including the order dated 12.04.2022 passed in Civil Appeal No.18213 of 2022: NCR Brick Kiln Association Versus Central Pollution Control Board and others. A true copy of the order dated 12.04.2022 passed in Civil Appeal No.18213 of 2022, is being annexed herewith as **ANNEXURE No.CA-1** to this reply.

6. That the Hon'ble Supreme Court in its order passed in the aforesaid case has emphasized that the brick kilns shall be allowed only with zig zag technology or vertical shaft or use of pipe natural gas as fuel in brick making. The District Horticulture Officer, by means of his letter bearing no.2294, dated 19.10.2019 has provided a detailed analysis of the construction of the respondent brick kiln as well as the status of the

adjoining areas. By means of the aforementioned report, it is clear that the respondent brick kiln is outside the limits of the city and that the surrounding areas are deserted. Further, the features of the respondent brick kiln are also enumerated which are found to be very well within the stipulated guidelines and had been incorporated with the intention of causing negligible harm to the environment as the respondent brick kiln incorporates modern features such as gravitation such like chamber, zig zag technology and hydro fitted purification system. A true copy of the report bearing no.2294 dated 19.10.2019 is being annexed herewith as **ANNEXURE No.CA-2** to this reply.

7. That by means of the aforementioned report dated 19.10.2019 and based on factual ground reality, the respondent brick kiln most humbly submits that the brick kiln is situated outside the city limits and the only adjoining area, that too more than 600 mtrs. away, are two mango orchards owned by Mohd. Haneef and Smt. Salma. Both of the aforementioned mango orchard owners have given their no objection in the form of affidavit before

the District Horticulture Officer, Sitapur. The aforementioned report also specifically states that the operation of brick kiln will not affect the adjoining mango orchard in any circumstances because it is equipped with the latest technology, for air purification as well as has been established as per the guidelines issued by the State Authorities as well as the Hon'ble Supreme Court.

8. That by means of letter bearing No.312/2005 dated 04.04.2005, the Kendriya Uposhna Bagwani Sansthan, Rahmankhera, Lucknow has elaborated upon the height of any brick kiln to ensure having zero impact on the environment as well as the adjoining areas. By means of the aforesaid letter guidelines of construction of brick kilns have been enumerated which range the height of brick kiln from 120 feet till 135 feet. The respondent brick kiln falls under the aforesaid bracket as well.
9. That the averment in the general complaint by the applicant also failed to consider that the respondent brick kiln is situated in such a place where for nearly 800 mtrs. the adjoining area is vacant, apart from the aforementioned mango orchards, as enumerated in the inspection report

dated 19.10.2019. Further, the said inspection report also elaborates upon the facts that the exhaust fumes from the brick kiln gets converted into water vapor and as such does not affect the environment at all.

10. That the respondent brick kiln has followed all procedures, formalities and requirements as enumerated in law as well as by the State Authorities and as such has also deposited a fees of Rs.2,32,312/- for the year 2019-2020 and an amount of Rs.1,70,817/- for the year 2020-2021. True copies of the challan deposit receipts are being annexed herewith as **ANNEXURE No. CA-3** to this reply.
11. That the respondent brick kiln is also registered under the Goods and Services Tax and as such bears GST registration no. 09AAOFC7792D1ZZ. The said registration certificate was issued on 10.09.2019. Regular payments against requisite GST amounts have been paid to the department as and when required. True copies of the registration certificates and GST deposit amounts are being annexed herewith as **ANNEXURE No.CA-4** to this reply.

12. That the respondent brick kiln is a registered tax payer and as such has been regularly paying income tax to the authorities on a regular basis. The respondent brick kiln has adhere to its responsibilities as an honest company and has always operated within the confines of law. The respondent brick kiln cannot ever attempt or commit any fraudulent act or work outside its legally permissible limits.
13. That by means of consent to establish (no objection certificate) form dated 17.09.2019, the respondent brick kiln had applied for a no objection certificate with the Pollution Control Board. A true copy of the application for consent to establish (no objection certificate) form dated 17.09.2019 is being annexed herewith as **ANNEXURE No.CA-5** to this reply.
14. That in the most illegal and arbitrary manner, the application for consent for providing NOC was rejected by the UP Pollution Control Board on 20.11.2019. The said order of rejection was not communicated to the respondent brick kiln neither has it been made available to the respondent brick kiln till date. The aforesaid order of rejection was

passed in stark violation of earlier green chits granted to the answering respondent kiln. The observations of the environment officer were disregarded by the UP Pollution Control Board, so issued in favor of the answering respondent brick kiln.

15. That on 02.12.2019, the Mining Officer, Sitapur from the office of District Magistrate, Sitapur had sought pointwise analysis and reply from the Tehsildaar, Sitapur. The said analysis report was sought to be provided against request for mining sand/mud. A true copy of the letter dated 2.12.2019, seeking point wise reply from the Tehsildaar, Sitapur is being annexed herewith as **ANNEXURE No. CA-6** to this reply.

16. That on 9.12.2019, the Tehsildaar had given a detailed report on the specific points raised by the Mining Officer. The report of the tehsildaar clearly enumerates that the answering respondent's brick kiln is situated much far from inhabited areas as well as schools, hospitals and is ordinarily not going to affect the flora and fauna around the location as the same is deserted. A true copy of

the report of the Tehsildaar dated 9.12.2019 is being annexed herewith as **ANNEXURE No. CA-7** to this reply.

17. That on 30.12.2020, the Uttar Pradesh Pollution Control Board had sent a letter to the Additional District Magistrate, Sitapur, by means of which the ADM was communicated the erstwhile ex parte decision dated 20.11.2019 by means of which the UP Pollution Control Board had rejected the application of the respondent brick kiln without assigning any cogent reasons for the said rejection. The UP Pollution Control Board further erred in not considering the fundamental report in regard to the environmental clearances received by the answering respondent brick kiln and not following the principles of natural justice by not providing an opportunity of hearing to the respondent brick kiln. It is most humbly submitted that the order for rejection of application for NOC would not have been passed had the UP Pollution Control Board would have objectively and subjectively considered the nature of construction of the respondent brick kiln as well as considered the environment report so issued in favor of the respondent brick kiln. A true copy of the letter

dated 30.12.2020 is being annexed herewith as **ANNEXURE No. CA-8** to this reply.

18. That on 9.01.2023, the UP Pollution Control Board had sent a show cause notice to the answering respondent brick kiln by means of which a reply was sought in regard to the alleged operation of the brick kiln, as found in some inspection conducted. The true copy of the show cause notice dated 9.01.2023 is being annexed herewith as **ANNEXURE No. CA-9** to this reply.

19. That by means of a reply to the aforementioned show cause dated 9.01.2023 the respondent brick field had promptly replied to the showcause notice detailing the circumstances and correct facts as opposed to the claimed facts of the UP Pollution Control Board. A true copy of the reply to the show cause notice dated 9.01.2023 is being annexed herewith as **ANNEXURE No. CA-10** to this reply.

20. That the answering respondent submits that on 21.05.2022, when the inspection of the brick kiln was conducted, the deponent was present at the spot and has a first hand account of the cursory

manner in which the survey/inspection was conducted. The inspecting team appeared to be in a hurry to cover as many brick kilns in a short period of time as the deponent, on various occasions, was informed that the inspection team has to cover many other kilns. Further, no scientific method of conducting the inspection was adopted. The inspection team did not have the correct documents pertaining to the subject matter kiln and did not appear to have any knowledge in regard to the functioning of brick kilns.

21. That the show cause notice dated 09.01.2023 puts forth incorrect facts in as much the duration of running of the respondent's brick kiln is concerned. The brick kiln has been wrongly mentioned to have been functioning for a period of 221 days (26.10.2021 to 21.05.2022), when as a matter of facts the brick kiln had been nonfunctional from the date of closure orders passed by the Uttar Pradesh Pollution Control Board on 25.10.2021.
22. That the inspection team was also not aware of the process of manufacture of bricks as the proposed penalty dates from 26.10.2021 to

21.05.2022. The undersigned submits that the winter months are not suitable for production of bricks for the following reasons amongst others:

- (i) During winter months there is a substantial presence of condensation (*ueh*) and as such preparation of raw material and raw bricks is not possible as the bricks will not hold its shape.
- (ii) Preparation of bricks takes place between November to February, the entire period is required to prepare, sustain and preserve the raw material to be laid inside the brick kiln March onwards.

23. That the deponent submits that for the aforementioned reasons it is not practically possible to utilize the brick kiln for production in the months of October to March. The inspection team did not appear to have the basic knowledge of functioning of a brick kiln which is apparent from the show cause notice dated 09.01.2023 as the penalty imposed from 26.10.2021.

24. That the deponent submits that the Joint Committee (interim) Report filed before this Hon'ble Tribunal in OA No.: 273 of 2022

(Gyanendra Pandey v/s State of U.P.) is not accurate insofar the data surrounding the respondent brick kiln is concerned. The interim report quintessentially levies general allegations on all the respondents brick kilns and as such is faulty and incorrect to the effect of the answering respondent brick kiln. The answering respondent conforms with all the necessary safeguards and functions in accordance to the guidelines issued by the Hon'ble Supreme Court as well as the State Authorities.

25. That the observations in the Joint Committee Report appears to have been given/filed in respect of the entire industry of brick kilns and not in regard to the answering respondent brick kiln.
26. That the contents of paragraph nos. 1 to 4, of the Joint Committee Report, are a matter of record and need no reply.
27. That the contents of paragraph no. 5, of the Joint Committee Report is a matter of personal knowledge of the committee and as such warrants no reply.

28. That the contents of paragraph no. 6, of the Joint Committee Report are correct and admitted. It is most humbly submitted that the UP Pollution Control Board has put forth baseless allegations against the answering respondent brick kiln in regard to functioning of the brick kiln in the months leading to January, when as a matter of fact the joint committee report correctly observes that the brick kilns cannot operate during the said months.
29. That the contents of paragraph no. 7, of the Joint Committee Report are not admitted as stated. It is most humbly submitted that the answering respondent brick kiln is not situated in any thick cluster and the closest brick kiln to the answering respondent's brick kiln is nearly 600 meters away. The closest residential area is about 2.5 kms away.
30. That further, the answering respondent brick kiln is situated in a deep pit and as such is surrounded by a natural boundary wall. The answering respondent brick kiln has never been directed to construct a pucca boundry wall and in case the same is expected/required, the answering

respondent undertakes the construction of the same within a week of receiving such directions.

31. That the answering respondent has a borewell dug into the premises of its brick kiln and has monitoring facilities of ground water consumption. The answering respondent brick kiln is a responsible entity and as such takes care of the environment in accordance with the rules and regulations as existing.
32. That the Joint committee report, further, alleges that the answering respondent brick kiln does not utilize zig-zag technology when as a matter of fact the answering respondent's brick kiln is state of the art Hidrop Zig-Zag based brick kiln.
33. That the contents of paragraph no. 8, of the Joint Committee Report, are wrong and are vehemently denied. As established in the preceding paragraphs of the present reply, the answering respondent brick kiln is situated far from residential areas and as such is constructed on basis of the latest issued guidelines and incorporates hidrop zig-zag technology alongwith state of the art purification and ventilation system.

34. That the contents of paragraph no.9 of the joint committee report are recommendations of the committee and as such warrant no reply from the answering respondent brick kiln.
35. That the arbitrary and malafide action of the UP Pollution Control Board smacks of deep rooted conspiracy against the respondent brick kiln and the non-consideration of the entire record available with the Board showcases the post haste manner in which the Board has taken unilateral decision in passing the order of rejection of NOC preferred by the respondent brick kiln.
36. That in view of the above and the present reply read as a whole alongwith the reports and observations of state authorities in respect of the respondent brick kiln, it is most humbly submitted that the present complaint filed, in so far it relates to the answering respondent, may be dismissed and the name of the answering respondent be deleted from the array of parties.

Lucknow

Dated : FEBRUARY 21, 2023

24-2-2023

VERIFICATION

I, the above named deponent do hereby verify that the contents of paragraphs 1 to 5 of this supplementary affidavit are true to my personal knowledge and belief. No part of it is false and nothing material has been concealed therein. So help me God.

Deponent

Lucknow
Dated: February 24, 2023

I identify the deponent who has signed before me on the basis of record.

Advocate
Lehargarh, Sitapur

(.....)

.....
.....



Solemnly affirm before me on at a.m./p.m. by the deponent, who is identified by, I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained by me to him.

OATH COMMISSIONER

श्री/श्रीमती
जिनकी पहचान श्री
ने की है जिनसे मैं स्वयं परिचित हूँ ने स्वयं
शपथ पत्र प्रस्तुत करके शपथ पत्र में लिखित
विषय वस्तु की सहाय्य शपथ पत्र प्रमाणित किया
.....
24/2

ITEM NO.31

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No. 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021
in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

WITH

Diary No. 20331/2021 (XVII)

Diary No. 7535/2021 (XVII)

Diary No. 7667/2021 (XVII)

Diary No. 7670/2021 (XVII)

Diary No. 23486/2021 (XVII)

Date : 06-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For parties

Mr. Sanjay Rathi, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Vibhav Mishra, Adv.
Mr. Parmanand Gaur, AORMr. Neeraj Kumar Jain, Sr. Adv.
Mr. Aniket Jain, Adv.
Mr. Subodh Gupta, Adv.
Mr. Deepak Gupta, Adv.
Mr. Umang Shankar, AOR
Mr. Sanjay Singh, Adv.
Mr. Siddharth Jain, Adv.Mr. Nidhesh Gupta, Sr. Adv.
Ms. Pallavi Singh, Adv.
Ms. Vriti Gujral, Adv.

Signature Not Verified

Digitally signed by
Nidhi Ahuja
Date: 2022.05.06
19:01:31 IST
Reason:

CA D No. 18213/2021 etc.

Ms. Japneet Kaur, Adv.
Mr. Sanjeev Chaudhary, Adv.
Mr. G. Balaji, AOR

Mr. S. P. Singh, Sr. Adv.
Mr. Omvir Singh Bhati, Adv.
Mr. C. Kannan, Adv.
Mr. Roonak Parekh, Adv.
Mr. Mukesh Kumar Singh, Adv.

Mr. Amar Kumar Raizada, Adv.
Mr. T. N. Saxena, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Amit, Adv.
Mr. Vipin Kumar Saxena, Adv.
M/s. Mukesh Kumar Singh and Co., AOR

Mrs. Swarupama Chaturvedi, AOR
Ms. Saumya Kapoor, Adv.
Ms. Himanshi Goel, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Anil Grover, Sr. Adv.
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Satish Kumar, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Shalen Bhardwaj, Adv.
Mr. Suresh Kumar Bhan, Adv.

Ms. Pooja Dhar, AOR

Mr. Y. D. Sharma, Adv.
Ms. Pushpa Kumari Mishra, Adv.
Mr. Kumar Gaurav, Adv.
Ms. Sweety Dubey, Adv.
Mr. Rajnish Kumar Jha, AOR
Ms. Pushpa Mishra, Adv.
Ms. Deepika Sharma, Adv.

Mr. Varinder Kumar Sharma, AOR

Mr. Mahesh Kasana, Adv.
Ms. Aparna Rohatgi Jain, Adv.
Dr. S. K. Verma, Adv.

UPON hearing the counsel the Court made the following

CA D No. 18213/2021 etc.

O R D E R

Today when the matter came up, we heard the learned counsel appearing for the applicant before the NGT, learned counsel for the Central Pollution Control Board (CPCB) and the learned counsel appearing on behalf of the Haryana State Pollution Control Board. We have also heard the learned counsel for the appellants.

A compliance affidavit has been filed by CPCB. Therein, it is, *inter alia*, stated as follows:

The impact on air quality in terms of Particulate Matter (PM 10 and PM 2.5) after the starting the operation has been assessed by the CPCB using the air quality box model analysis. It is thereafter stated as follows:

- Box model has been used for estimating the Particulate Matter concentration contributed by operational brick kilns in NCR, during 15 April to 28 April 2022.
- Impact of operational brick kilns on PM 2.5 and PM 10 levels varied during this period, depending on the prevailing meteorological conditions, such as wind speed, wind direction and mixing height.
- Average PM 2.5 and PM 10 concentration in 23 grids (having brick kilns) of NCR, due to operation of brick kilns, ranged between 2-6.5 ug/m³ and 6-18 ug/m³ respectively in NCR districts of Haryana and Uttar Pradesh, in the period from 15 April-28 April 2022.
- Overall, 14-day average contribution of brick kilns was 3.7 ug/m³ in terms of PM 2.5 concentration and 10.2 ug/m³ in terms of PM 10 concentration, with higher concentration observed in those grids having more number of brick kilns, or lying adjacent to such grids.
- In those grids where CAAQM stations are present as shown in Figure 4, average PM 2.5 and PM 10 concentration during 15 April to 25 April 2022, due to operation of brick kilns, ranged from 2.1-6.7 ug/m³ and 5.7-18.3 ug/m³ respectively, suggesting brick kilns contributing in the range of 2.6-8.1% for PM 2.5

CA D No. 18213/2021 etc.

and 3.5-9.3% for PM 10 in these grids.

Pointing this out, Shri Rohan, learned counsel for the applicant, would submit that the PM is high going by the study which has been conducted. He would submit that this is largely due to the fact that the units are all functioning at the same time. He would suggest that the Court may direct the units to function in a staggered manner. He would further point out that the units, at any rate, cannot be permitted to function beyond 30th June, 2022. He would next submit that the CPCB has carried out surprise inspection in 57 units and there has been production in excess of capacity.

Ms. Swarupama Chaturvedi, learned counsel appearing on behalf of CPCB, would rely upon the compliance affidavit filed. It is further submitted that this Court had actually permitted operation of 1830 units and it was found that 338 units are functioning which do not fall within the four corners of the order as per the data received from the State Board. They are to be closed.

It is submitted that wherever there is any violation in any manner of the Court's order or the conditions prescribed, the units will be closed down and the State Boards must indeed ensure compliance with the same.

It is stated that random and surprise inspections of 57 units alone was possible after the passing of the order

CA D No. 18213/2021 etc.

by this Court. This is for the reason that the inspection which is result oriented does take time. As far as the State Board is concerned, learned counsel for the Haryana State Board would submit that 61 inspections have been carried out so far. There is no representation for the UP State Pollution Control Board.

We have also heard Mr. Nidhesh Gupta, learned senior counsel. Mr. Gupta would agree that units which have fallen foul of the order passed by this Court or the conditions relating to capacity must indeed close down. He also does not dispute that the units cannot be permitted beyond 30th June, 2022.

Mr. S. P. Singh, learned senior counsel appearing would submit that there are certain units which do not perhaps fall within 1830 units but which have the requisite sanction. Learned counsel for the CPCB would submit that it is for the said parties to approach the State Board to get the figure corrected / records updated and thereafter it is for the State Pollution Control Board to inform the CPCB. Thereafter, inspection would have to be conducted. Thereafter alone they can be permitted to operate if after inspection it is found that they can be permitted to operate.

Mr. Nidhesh Gupta also submits that that the alarm raised by Mr. Rohan as also the CPCB on the basis of the study conducted regarding the PM and which we have referred

CA D No. 18213/2021 etc.

to in our order, may be misplaced.

He would submit in this regard that the premise appears to be that the PM emission rate for each zig zag brick kiln would be 1000 kg/day as per the report of CPCB dated 06.07.2020. It is pointed out that the ground reality is that this may not be the case as was opined by Expert Committee. He would, therefore, submit that this Court may consider directing that study be conducted of the PM done after a porthole is made in the chimney and studying stack emissions with a monitoring platform. He would further submit that this study can be conducted over a period of 24 hours for an individual unit.

Having heard the learned counsel for the parties, we would order as follows:

(1) List this case on 13th May, 2022.

(2) By the next date, the Haryana State Pollution Control Board and also UP State Pollution Control Board will file compliance affidavit indicating what all it has done in terms of the order dated 08.04.2022. It will also indicate as to what all steps it has taken by way of compliance with the communication dated 04.05.2022 issued by CPCB for closing the units which are not permitted by the order of the Court.

(3) CPCB will take up units at least three areas viz., Bhagpat (2) Gaziabad (3) Jhajjar and carry out the study as was recommended by the Expert Committee viz., by

CA D No. 18213/2021 etc.

having portholes and checking stake emissions. The study will be conducted in respect of the units which have the highest production capacity in each of those areas. CPCB will immediately intimate the units where the portholes have to be made for the purpose of carrying out the study. The report will be made available by the next date of hearing.

(4) We further direct the CPCB, Haryana State Pollution Control Board and the UP State Pollution Control Board will intensify surprise inspection so that the maximum number of surprise inspections are carried out.

(5) As soon as the CPCB intimates the State Pollution Control Boards about the units found to be in violation, the State pollution Control Board will take immediate action to close down such units.

We make it clear that the CPCB and the State Pollution Control Boards will be free to exercise all powers which are available as per law.

As regards the suggestion of Shri Rohan that interest of environment would be best subserved if there is a reduction in the production capacity of the units, CPCB will make its submission on the next date.

List the matter on 13th May, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RAM SUBHAG SINGH)
BRANCH OFFICER

कार्यालय जिला उद्यान अधिकारी, सीतापुर।

पत्रांक: 2294 / ईट भट्टा पत्रा 0 / 2019-20 दिनांक: सीतापुर: 19/10/2019

मेसर्स, चॉद ब्रिक फील्ड

ग्राम- गनेशपुर

तहसील-लहरपुर

जिला-सीतापुर

विषय: ईट भट्टा संचालन हेतु अनापत्ति प्रमाण पत्र निर्गत किये जाने हेतु।

उपरोक्त विषयक आप द्वारा प्रेषित प्रार्थना पत्र के क्रम में मौका मुआयना मेरे द्वारा श्री घनश्याम सिंह, सहायक उद्यान निरीक्षक के साथ प्रस्तावित मेसर्स चॉद ब्रिक फील्ड, ग्राम-गनेशपुर तहसील-लहरपुर जिला-सीतापुर के गाटा सं०-सं०-32 रकबा -1.197हे० का निरीक्षण किया गया। संचालित होने वाले ईट भट्टे के उत्तर दिशा में लगभग 400मी० की दूरी पर मो० हनीफ पुत्र श्री अब्दुल हमीद निवासी मो०-ठठेरीटोला कस्बा पो० परगना व तह०-लहरपुर के बाग गाटा सं०-134 रकबा-0.694हे० एवं श्रीमती सलमा पत्नी श्री मो० हसीन खॉ निवासी मोहल्ला बहलोलपुर कस्बा पो० परगना व तह०-लहरपुर की गाटा सं०-356 रकबा-9.203हे० के चौथाई भाग में आम की बाग स्थित है। उपरोक्त दोनों बागवानों द्वारा इस आशय का नोटरी शपथ पत्र ईट भट्टा मालिक के माध्यम से प्रस्तुत किया गया है कि उक्त स्थापित होने वाले भट्टे से उन्हें कोई आपत्ति नहीं है। साथ ही यह भी अवगत कराना है कि केन्द्रीय उपोष्ण बागवानी संस्थान, रहमानखेड़ा, लखनऊ के पत्र सं०:फा०स०-टी 3.1.2/2005 दिनांक 04.04.2005 द्वारा उल्लिखित पत्र में स्थापित ईट भट्टों की चिमनियों की ऊँचाई 120फीट से 135फीट एवं ग्रेवितेशन सेटलाइट चैम्बर बने होने के कारण निकलने वाली हानिकारक गैस भाप में परिवर्तित होकर हानिकारण गुण क्षीण हो जाता है, जिससे आम के बागों की फलत पर कुप्रभाव नहीं पड़ता है। उक्त बागों के अतिरिक्त स्थापित होने वाले ईट भट्टे के चारों तरफ 800मी० की परिधि में आम बाग 2.5एकड़ की अथवा मिलीजुली 2.5 एकड़ की नहीं है तथा ईट भट्टा फलपट्टी क्षेत्र से बाहर है।

अतः वर्तमान में संचालित होने वाले उक्त ब्रिक फील्ड के स्थान के चारों तरफ 800मी० की सीमा में उपरोक्त वर्णित बागवानों की आम बाग के अतिरिक्त कोई अन्य आम बाग 2.5एकड़ की अथवा मिलाजुला 2.5 एकड़ की नहीं पायी गयी जो संचालित होने वाले ईट भट्टा से प्रभावित हो।

रिपोर्ट सूचनार्थ प्रेषित।

जिला उद्यान अधिकारी
सीतापुर।

द्वितीय नियम संग्रह खण्ड -5, भाग -2

प्रपत्र संख्या 43ए, (1)

(प्रस्तर 417 एवं 478 देखिए)

धनराशि जमा करने का चालान फार्म

पाये - 23 पाये हाइड्राप

उपकोषागार/बैंक का नाम व शाखा

भारतीय स्टेट बैंक सीतापुर।

11. जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है, उसका नाम

मेसर्स चांद ब्रिक फील्ड

12. पता

गनेशपुर, लहरपुर,

सीतापुर।

13. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो)

ईट भट्टा सत्र 2019-20

14. जमा की जा रही धनराशि का पूर्व विवरण (धनराशि किस हेतु जमा की जा रही है, तथा किस विभाग के पक्ष में जमा की जा रही है)

आवेदन पत्र शुल्क रू0 = 2000.00

15. चालान की सकल राशि

विनिमय शुल्क रू0 = 1,51,470.00

16. चालान की निवल राशि

पलोथन हेतु बलुई मिट्टी

10प्रतिशत रू0 = 15,147.00

ब्याज = 61,495.00

17. लेखा शीर्षक का पूर्ण विवरण/लेखा शीर्षक की मोहर

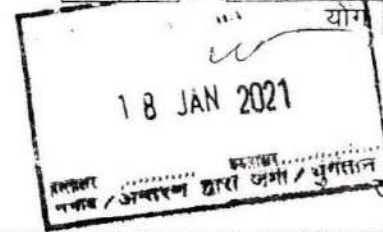
18. लेखा शीर्षक का 13 डिजिट कोड

मुख्य लेखा शीर्षक	उपमुख्य शीर्षक	लघुशीर्षक	उपशीर्षक	ब्यारे का शीर्षक	धनराशि अंको में
0 8 5 3	0 0	1 0 2	1 0	0 0 0	2000.00

(धनराशि शब्दों में) - रू0 दो लाख बत्तीस हजार तीन सौ बारह रूपये मात्र।



चालान में लेखा की पुष्टि करने वाले अधिकारी के हस्ताक्षर मुहर सहित।



जमाकर्ता का नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या	A I 070 35	अंको में रूपया	
		शब्दों में रूपया	

प्राप्त किया

प्राप्तकर्ता हस्ताक्षर उपकोषागार/बैंक की मुहर

(प्रस्तर 417 एवं 478 देखिए)

धनराशि जमा करने का चालान फार्म

पाये - 23 पाये हाइड्राप

उपकोषागार/बैंक का नाम व शाखा

भारतीय स्टेट बैंक सीतापुर।

11. जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम पर धनराशि जमा की जा रही है, उसका नाम

मेसर्स चांद ब्रिक फ्रील्ड

12. पता

गनेशपुर, लेहरपुर,
सीतापुर।13. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या
(यदि आवश्यक हो)

ईट भट्टा सत्र 2020-21

14. जमा की जा रही धनराशि का पूर्व विवरण (धनराशि किस हेतु जमा की जा रही है, तथा किस विभाग के पक्ष में जमा की जा रही है)

आवेदन पत्र शुल्क रू० = 2000.00

15. चालान की सकल राशि

विनिमय शुल्क रू० = 1,51,470.00

16. चालान की निबल राशि

पलौथन हेतु बलुई मिट्टी

10प्रतिशत रू० = 15,147.00

17. लेखा शीर्षक का पूर्ण विवरण/लेखा शीर्षक की मोहर

18. लेखा शीर्षक का 13 डिजिट कोड

मुख्य लेखा शीर्षक	उपमुख्य शीर्षक	लघुशीर्षक	उपशीर्षक	व्यारे का शीर्षक	धनराशि अंको में
0 8 5 3	0 0	1 0 2	1 0	0 0 0	2000.00
(धनराशि शब्दों में) - रू० एक लाख सत्तर हजार आठ सौ पचास रुपये मात्र।					1,53,470.00
					15,347.00
योग					1,70,817.00

चालान में लेखन की पुष्टि करने वाले
अधिकारी के हस्ताक्षर मुहर सहित।

जमाकर्ता का नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या... A.J. 000173	अंको में रूपया	
	शब्दों में रूपया	

प्राप्त किया

प्राप्तकर्ता : हस्ताक्षर उपकोषागार/बैंक की

(अलौह खनन तथा धातु कर्म उद्योग, 30प्र0)

Government of Uttar Pradesh

Transaction No.: AKV210015092	Transaction Date: 20/12/2021
Assessment Year: 2021-2022	Tax Period: ANNUAL
Name of the Bank:	State Bank of India
Unique Id:	
Depositor Name:	MS CHAND BRICK FEILD
Depositor Address:	GANESHPUR LAHARPUR SITAPUR 261135

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खलिज दरियायत शुल्क किराया और स्वतव शुल्क	1	153470.00
085300102020000	प्रकीर्ण प्राप्तिया	2	2000.00
085300104010000	प्रकीर्ण प्राप्तिया	3	15347.00
	Totals of the above heads	--	170817.00

A SUM OF RS 170817.00 AGAINST THE HEADS MENTIONED ABOVE -[THROUGH NEFT-PAYMENT TRANSACTION]- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR

(Depositor Remarks: 25 पाये हाईड्रॉप अद्दा का विनिमय शुल्क)

THE BANK REFERENCE NO RECEIVED AFTER THE TRANSACTION IS CPABGNKOC9, Serial Date:-NA
 Note: Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPABGNKOC9 for status of the deposit.

क्षेत्र समिति प्रपत्र (नियम 41 देखिये)

वर्तन पेपर पर अभिट पैनल के नाम के नाम सहित क्षेत्र समिति के नाम के

रसीद संख्या

Handwritten notes and numbers including '06000' and 'अधिकारी'.

कर-समाप्त, रिकडिया, मांग तथा मसूली कर अधिकारी

त-30.04.2019-2000 का

वर्तन पेपर पर अभिट पैनल के नाम के नाम सहित क्षेत्र समिति के नाम के रसिद संख्या

रसीद संख्या

022558



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09AAOFC7792D1ZZ

1.	Legal Name	CHAND BRICK FEILD			
2.	Trade Name, if any	M/S CHAND BRICK FEILD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	VILL-GANESHPUR, LAHARPUR, SITAPUR, Sitapur, Uttar Pradesh, 261135			
5.	Date of Liability	04/09/2019			
6.	Period of Validity	From	04/09/2019	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	10/09/2019			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 10/09/2019.





GSTIN 09AAOFC7792D1ZZ
Legal Name CHAND BRICK FEILD
Trade Name, if any M/S CHAND BRICK FEILD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0

DETAILS OF APPLICANT (FEMITTER)	
Name of the remitter	CHAND BRICK FEILD
Account No.	593801010050257
Branch Name	004198
Date	16/08/2022
Address	XXXXXXXXXX Uttar Pradesh, 261135
Mobile No.	9XXXXX61999919976199
DETAILS OF BENEFICIARY	
Beneficiary Name	GST
Beneficiary Account No. (CPIN)	22080900014071
Beneficiary Bank Name	Reserve Bank of India
Beneficiary IFSC Code (11 digit)	RBIS0GSPMT
Amount	145000
Signature	
FOR BANK'S USAGE	
Date and time of receipt of NEFT/RTGS request	
Transaction Amount	
NEFT/RTGS Charges	
NEFT/RTGS initiation date & time	
NEFT/RTGS unique transaction number (UTR No.)	
Instruction for Banks/Customer :	
<p>No change is allowed in the NEFT/RTGS details by the customer or the originating bank. The transaction is liable to be rejected in case of any change in the NEFT/RTGS details.</p> <p>This NEFT/RTGS transaction should reach the destination bank before expiry of challan period. In case of any delay, the NEFT/RTGS transaction would be returned to the originating account. It would be the responsibility of the customer and the originating bank to ensure that the NEFT/RTGS remittance reaches the beneficiary account well before the expiry period and neither the GST beneficiary nor Reserve Bank of India would be responsible for any delay.</p>	

		VALID FOR 3 MONTHS FROM THE DATE OF ISSUE DATE 16/08/2022
लहारपुर शाखा, सीतापुर - 261135 LAHARPUR BRANCH, SITAPUR-261135 IFS Code : UBIN0559385		10F36 DRAWN BY OR BEARER
PAY <u>Yojan Singh</u>		
रुपये RUPEES <u>ONE LAKH forty five thousand only</u>		₹ 145000/-
खाता सं. A/c No. <u>593801010050257</u>	चेक नं. Cheque No. <u>02004198</u>	For CHAND BRICK FEILD  Authorised Signatory
भारत की हमारी सभी शाखाओं में समान्य स वें PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA		PLEASE SIGN ABOVE THIS LINE

Month-Wise GSTR-3B Annual Summary Report

STIN:- 09AA(State:- Uttar Pradesh
 Agent Name:- CHAND BRICK FEILD
 Financial Year:- 2020-2021

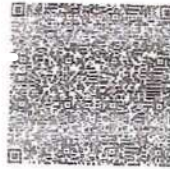
Details of Outwards supplies and inwards supplies liable to reverse charge

Type of Supplies	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	Jan (C)	Feb (C)	Mar (QRMP)	Total
Outward taxable supplies (other than zero rated nil rated and exempted)													
) Taxable Value			66,675.00	504,000.00	573,846.30	380,500.00	191,339.21	2,569,216.64	761,924.00			952,076.00	5,999,577.15
) IGST			-	-	-	-	-	-	-			-	-
) CGST			1,666.87	12,600.00	14,346.15	9,513.00	4,783.48	64,230.50	19,048.10			23,801.90	149,990.00
) SGST/UTGST			1,666.87	12,600.00	14,346.15	9,513.00	4,783.48	64,230.50	19,048.10			23,801.90	149,990.00
) CESS			-	-	-	-	-	-	-			-	-
. Outward taxable supplies (zero rated)													
) Taxable Value			-	-	-	-	-	-	-			-	-
) IGST			-	-	-	-	-	-	-			-	-
) CGST			-	-	-	-	-	-	-			-	-
) SGST/UTGST			-	-	-	-	-	-	-			-	-
) CESS			-	-	-	-	-	-	-			-	-
. Other outward supplies (Nil rated exempted)													
) Taxable Value			-	-	-	-	-	-	-			-	-
) IGST			-	-	-	-	-	-	-			-	-
) CGST			-	-	-	-	-	-	-			-	-
) SGST/UTGST			-	-	-	-	-	-	-			-	-
) CESS			-	-	-	-	-	-	-			-	-
. Inward supplies (liable to reverse charge)													
) Taxable Value			-	-	-	-	-	-	-			-	-
) IGST			-	-	-	-	-	-	-			-	-
) CGST			-	-	-	-	-	-	-			-	-
) SGST/UTGST			-	-	-	-	-	-	-			-	-
) CESS			-	-	-	-	-	-	-			-	-
. Non GST outward supplies													
) Taxable Value			-	-	-	-	-	-	-			-	-

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card



नाम / Name
CHAND BRICK FELD

20062019

निगम/मकत की तारीख
Date of Incorporation/Formation
08/08/2019



भारत सरकार
GOVERNMENT OF INDIA



नाम / नाम
Citizens ID Card
जन्म तिथि /
पुरुष / MALE



मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता
.....
.....

Address
.....
.....

1847
1800 300 1847

http@uidai.gov.in

www.uidai.gov.in

P.O. Box No. 1847,
Bengaluru-560 001

Version 1.0 (Date: 01/08/2017)

Application for Consent To Establish (No Objection Certificate) Form

Application for Consent To Establish

Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.

2. Incomplete application will be rejected.

3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,

CHAND BRICK FIELD, Ganeshpur, Laharpur,
Sitapur, SITAPUR,
City:
Block: Biswan
District: SITAPUR

Dated

17/09/2019

To ,

The Members Secretary,
Uttar Pradesh Pollution Control Board
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/We M/s CHAND BRICK FIELD (name of proposed unit), whose owner is Mr./Mrs. CHAND KHAN hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of Brick 30000/day per/day by use of main raw material Earth soil, water per/day at proposed land na . The annexure, appendices other particulars and plans in triplicate are attached herewith.

1. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
2. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
3. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
4. I/We undertake that I/we will apply for seeking consent under section 25/26 of Water Act and consent under section-21 of the Air Act at least two months before start of trial and comply with the Water Cess Act-1977.
5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature

Name of Applicant:- CHAND KHAN
Address of applicant:- Ganeshpur, Laharpur, Sitapur

Dated :17/09/2019

(खनिज अनुभाग)

संख्या 653 / खनन/ई0मि0/2019-20

दिनांक 02 दिसम्बर 2019

तहसीलदार,
लहरपुर, सीतापुर।

अवगत कराना है कि जनपद सीतापुर में ईट भट्टों के संचालन हेतु पर्यावरण स्वच्छता प्रमाण पत्र स्वीकृत किये जाने के क्रम में मेसर्स चांद ब्रिक फील्ड, प्रो० श्री चांद खां पुत्र हसीन खां नि० मो० बहलोलनगर, तहसील लहरपुर जनपद सीतापुर के द्वारा ग्राम रूढा भवनाथपुर के गाटा 825, 827, ग्राम गोपालपुर के गाटा सं० 16, ग्राम लच्छननगर के गाटा सं० 578, ग्राम मकनपुर के गाटा सं० 416, 450 एवं ग्राम गनेशपुर तहसील लहरपुर के गाटा सं० 147, 158 कुल रकबा 3.47 हे० से ईट मिट्टी के खनन हेतु नियमानुसार आवेदन किया गया है। उक्त गाटा संख्याओं के सम्बन्ध में निम्नलिखित बिन्दुओं पर आख्या प्राप्त किया जाना है।

1. भट्टा स्वामियों/सा० मिट्टी अनुज्ञाधारकों द्वारा ईट मिट्टी/सा० मिट्टी के खनन हेतु स्वीकृत गाटाओं एवं आवेदित गाटा संख्याओं का 500 मीटर की परिधि में कुल गाटाओं का खनन क्षेत्रफल का योग के सम्बन्ध में आख्या।
2. आवेदित गाटा संख्या से रेल लाइन, नेशनल हाइवे, स्टेट हाइवे, जिला मुख्य मार्ग, अन्य मार्ग, बिजली, ट्रांसमिशन लाइन, पोल और टावर से दूरी।
3. नहर, बांध, जलाशय, झील तथा तालाबों से दूरी।
4. आवेदित गाटा संख्याओं से ग्राम समाज की होने अथवा नहीं होने एवं पट्टे पर स्वीकृत होने अथवा नहीं होने के सम्बन्ध में आख्या।
5. आबादी से दूरी।
6. सार्वजनिक निर्माण, स्कूल, हास्पिटल, मंदिर आदि से दूरी।
7. वन क्षेत्र से दूरी।
8. भूमि के सम्बन्ध में कोई विवाद विचाराधीन तो नहीं है।
9. राजस्व विभाग के अधिकारियों द्वारा आवेदित खनन गाटाओं का मानचित्र की सत्यापित प्रति। कृपया उक्त के सम्बन्ध में वांछित आख्या लौटती डाक से उपलब्ध कराना सुनिश्चित करें।

455

राजि
राजि
31/12/19

(संजय प्रताप)

खनन अधिकारी, सीतापुर।

पुत्र हसनखा नि० गा० बडलोलपुर तह० लहरपु (जि० सीतापुर के द्वारा ग्राम रुदाभकनाथपुर के
 सं० 825, 827 ग्राम गोपालपुर के गाटा सं० 16 ग्राम लच्छननाग के गाटा सं० 878 ग्राम
 के गाटा सं० 416, 450 एवं ग्राम गनेशपुर तहसील लहरपु (जि० सीतापुर) के गाटा सं० 147, 150 कुल
 3-470 हे० से ईट मिट्टी के खनन के लिए आवेदन किया गया जिसकी जांच की गयी जा
 आख्या निम्न प्रकार है -

बिन्दु सं० 1. ग्राम रुदाभकनाथपुर की वर्तमान खतौनी की गाटा सं० 825, 827 दर्ज अत्रिलेख
 इनकी में आपस में लागी हुई है तथा इन गाटों के 500 मीटर की परिधि में मिट्टी खुदान का काम
 से कम है। ग्राम गोपालपुर की गाटा सं० 16/0.429 वर्तमान में खाली है तथा इस गाटे की भी 500
 की परिधि में मिट्टी खुदान का काम 5 हे० से कम है। ग्राम लच्छननाग की गाटा सं० 878/1.586 हे० का
 में खाली है तथा इस गाटे की 500 मीटर की परिधि में मिट्टी खुदान का काम 5 हे० से कम है। ग्राम
 मरुनपुर की गाटा सं० 416/0.397, 450/0.684 हे० वर्तमान में खाली है तथा इस गाटों की 500
 की परिधि में मिट्टी खुदान का काम 5 हे० से कम है। तथा ग्राम गनेशपुर की गाटा सं० 147/0.4
 150/1.193 हे० वर्तमान में खाली है तथा इन गाटों की 500 मी० की परिधि में मिट्टी खुदान का
 से कम है।

बिन्दु-2 उक्त गाटाओं की दूरी रेल लाइन नेशनल हावे, स्टेट हावे, जिला मुख्यालय बिजली ट्रांसमिशन
 पोल और टावर से लगभग 2 कि०मी० से अधिक है।

बिन्दु-3 गाटा सं० 416 स्थित ग्राम मरुनपुर नहर के समीप है तथा ग्राम रुदाभकनाथपुर के गाटा सं० 825, 8
 तथा ग्राम गोपालपुर के गाटा सं० 16 तथा ग्राम लच्छननाग के गाटा सं० 878 तथा ग्राम मरुनपुर के गाटा सं० 4
 तथा ग्राम गनेशपुर की गाटा सं० 147, 150 की दूरी 500 मीटर से अधिक है।

बिन्दु-4 उक्त गाटे खारेदारों के नाम संकेंद्रणीय अभिलेख दर्ज अत्रिलेख है।

बिन्दु-5 ग्राम रुदाभकनाथपुर की गाटा सं० 825, 827 आबादी से 500 मी० के अन्दर है तथा शेष गाटाओं
 दूरी 500 मी० से अधिक है।

बिन्दु-6 उक्त गाटा के सावजनिक निर्माण स्कूल हास्पिटल, मन्दिर आदि से 500 मी० से अधिक है।

बिन्दु-7 वन क्षेत्र से उक्त गाटों की दूरी 500 मी० से अधिक है।

बिन्दु-8 उक्त गाटा संकेपों विवादित नहीं है।

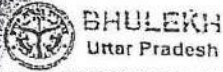
बिन्दु-9 मानचित्र संख्या सलेमन है।
 ग्राम रुदाभकनाथपुर की गाटा सं० 825 व 827 चार खों 8/6 हसीनखा के नाम व ग्राम गोपालपुर की ग
 सं० 16 गिरजा शंकर 8/6 शुक्र संख व ग्राम लच्छननाग की गाटा सं० 878 सब्जी खों आदि 8/6 सुलताम खों व मरु
 की गाटा सं० 416 आनु प्रताप के नाम व गाटा सं० 450 पैरु व रामू व शमेश के नाम व ग्राम गनेशपुर की गाटा
 147, 150 सर्वजीत आदि 8/6 श्याम बहादुर के नाम दर्ज अत्रिलेख है। उक्त गाटाओं के खारेदारों का किरा
 नामासंलग्न है। आख्या सेवा में सादर प्रेषित।

09.12.19

शुभराजनाथलाल अग्रवाल संलग्न अडि० प्रेषित।
 प्रधान।
 राजमा प्रीतिशंकर के जाय मरुनपुर।
 17/12/19
 नरमालि देव 2019

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खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : मन्तपुर परगना : (साहपुर) तहसील : साहपुर जन्मद : सीतापुर फसली वर्ष : 1422-1427 भाग : 1 खाता संख्या : 00285

खातेदार का नाम / पिता पति संस्कार का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	अंदाज	टिप्पणी
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिपट्टी के अधीन है।				
रमेश कुमार .राम नाथ / गजोपर / नि. ग्राम	416 ✓ 450	0.3970 0.6840	अंदाज साहसीदादा साहपुर दि.29-1-15/3090कृषि क्रम अदि.1964की पार 23के अन्तर्गत खातेदार रमेश पुत्र गजोपर नि.ग्राम गदापुर के खसरा सं.289 गदा सं.416/0.397, 450/0.684हे. 1/2भाग को 50 30000/-मे सह0ग्राम विकास बैंक साखा साहपुर के पस मे बन्पक दर्ज हो ह.अम.र.का.5-2-15 बाद सं.1885/720151064033613/दि.8-9-15 साहसीदादा साहपुर 0.3970 गदा सं.416/0.397हे. पर अंकित खातेदार रामनाथ पुत्र गजोपर नि0ग्राम गदापुर म0ग्राम के नाम के साथ मन्तपुर सिंह पुत्र उमेश चन्द नि0ग्राम का नाम बैनाम दि.27-7-15के अधीन पर स0भू0मन्तपुरखातेदार दर्ज हो ह.अम.र.का.16-9-15 नाथ साहसीदादा साहपुर पक11ख दि.12-10-15खसरा सं.285पर मूलक खातेदार रामनाथ पुत्र गजोपर नि0 ग्राम के स्थान पर पंजन ,राम पुनगम रामनाथ नि0ग्राम (ख) का नाम खतोर जारीस दर्ज हो ह.अम.र.का. 12-10-15 बाद संख्या 2155/सी20161064034857/12-12-15 साहसीदादा साहपुर खाता संख्या 285 गदा संख्या 416/ 0.397हे. पर अंकित खातेदार पंजन, राम पुनगम रामनाथ निवासी ग्राम गदापुर मन्तपुर का नाम खारिज करके भाद्रपदास सिंह पुत्र उमेशचन्द निवासी गदापुर मन्तपुर का नाम बैनामा दिनांक 23-10-15 के अन्तर्गत पर स0भू0 दर्ज हो। ह.अम.र.का. 20-12-15.	

योग

2 1.0810

17

Dr. ABDUL RAHMAN
RQP/UPDGM/NO.004/EAR 2018



BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : मकनपुर परगना : (लहरपुर) तहसील : लहरपुर जनपद : सीतापुर फरवरी वर्ष : 1422-1427 भाग : 1 खाता संख्या : 00285

खातेदार का नाम / पिता पति संसक का नाम / निवास स्थान

खसरा संख्या

क्षेत्रफल
(हे.)

आदेश

टिप्पणी

श्रेणी : 1-क / भूमि जो संकम्पीय भूमिपट्टी के अधिकार में हो।

रमेश कुमार, राम नाथ / गजोधर / नि. ग्राम

416

0.3970

आदेश तहसीलदार लहरपुर दि.29-1-15 3000 कृमि क्रम अधि.1964 की धारा 23 के अन्तर्गत खातेदार रमेश पुत्र गजोधर नि.ग्राम गदापुर के खाता सं.285 गाटा सं.416/0.397. 450/0.684 हे. 1/2 भाग को सु० 30000/- से सह० ग्राम विकास बैंक शाखा लहरपुर के पक्ष में बन्धक दर्ज हो ह.अप.र.का. 5-2-15

450 ✓

0.6840

बाद सं.1665/T20151064033613/दि.8-9-15 तहसीलदार लहरपुर तं.खाता सं.285 गाटा सं.416/0.397 हे. पर अंकित खातेदार रामनाथ पुत्र गजोधर नि०ग्राम गदापुर म०ग्राम के नाम के साथ साथ भानुप्रताप सिंह पुत्र उमेश चन्द्र नि०गदापुर म०ग्राम का नाम बैनामा दि.27-7-15 के आधार पर सु० भू० सहखातेदार दर्ज

हो ह.अप.र.का. 16-9-15

नाथव तहसीलदार लहरपुर पक11ख दि.12-10-15 खाता सं.285 पर भूतक खातेदार रामनाथ पुत्र गजोधर नि० ग्राम के स्थान पर पंकज, राम पुत्रगण रामनाथ नि०ग्राम (पुत्र) का नाम बतौर वारिस दर्ज हो ह.अप.र.का. 12-10-15

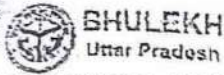
बाद संख्या 2155/टी20151064034857/12-12-15 तहसीलदार लहरपुर खाता संख्या 285 गाटा संख्या 416/ 0.397 हे. पर अंकित खातेदार पंकज, राम पुत्रगण रामनाथ निवासी ग्राम गदापुर मजरा मकनपुर का नाम खारिज करके भानुप्रताप सिंह पुत्र उमेशचन्द्र निवासी गदापुर मजरा मकनपुर का नाम बैनामा दिनांक 23-10-15

के आधार पर सु० भू० दर्ज हो। ह.अप.र.का. 20-12-15

DR. ABDUL RAHMAN
RCP/UPDGM/NO.004/YEAR 2018

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खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : गनेशपुर पंचायत : (सहायक) तहसील : सहायपुर ब्लॉक : सीतापुर पन्वली नंबर : 1423-1428 भाग : 1 खता संख्या : 00485

खतियार का नाम / सिद्धा पति संरक्षक का नाम / सिद्धा स्वाम

खसरा संख्या

क्षेत्रफल
(हे.)

अंश

टिप्पणी

श्रेणी : 1-क / भूमि को सार्वजनिक भूमिपट्टी के अधीन है।

सर्वोच्च उपनिवेश जमेश कुमार / श्याम बहादुर / नि. ग्राम

147 ✓

0.4290

मु. सिद्धदेवी स्व. / श्याम बहादुर / नि. शेखपुरा म. तारन पुर

158 ✓

1.1930

योग

2

1.6220

कृपया ऊपर सूची की प्रतिलिपि (भूखंड (गाटा) के बाद ग्रहण / विक्रय / हस्तान्तरण) हेतु खसरा संख्या पर निलोक करें।

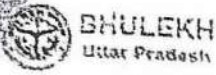
Disclaimer: इस आलेख में कोई भी गारंटी नहीं है, क्योंकि यह एक प्रारंभिक प्रमाण है। राष्ट्रीय सूचना केंद्र से खसरा की प्रतिलिपि प्राप्त की जा सकती है।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



Dr. ABDUL RAHMAN
RQP/UPDGM/NO.004/YEAR 2018

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खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम: मकनपुर जिल्ला: (सहायपुर) तहसील: सहायपुर पंचसद: धौलीपुर फनहाली क्र: 1422-1427 भाग: 1 छात्रा संख्या: 00285

संशोधन का नाम / शिक्षण की संस्था का नाम / शिक्षण स्थान

श्रेणी: 1-क / यदि कोई संश्लेषणीय पूर्विकर्तों के अतिरिक्त में हो।

समेत कुल: रजि. नं. / गवोपर / वि. ग्राम

खता संख्या	क्षेत्रफल (हे.)	अंश	टिप्पणी
416 ✓	0.3970		अंश तहसीलदार सहायपुर दि.28-1-15/3050/फुनि वन अति.1964की छात्रा 23के अन्तर्गत छात्रेदार सोम पुत्र गवोपर वि.ग्राम गदपुर के छात्रा सं.285 गटा सं.416/0.397, 450/0.684हे.1/2भाग को 30000/से सहलग्न विकास बैंक शाखा सहायपुर के पथ में बन्धक दर्ब हो ह.अप.र.का.5-2-15
450 ✓	0.6840		बद सं.1665/720151084033613/दि.8-9-15 तहसीलदार सहायपुर छत्रा सं.285 गटा सं.416/0.397हे. पर अन्ति छात्रेदार रामनाथ पुत्र गवोपर नि.ग्राम गदपुर पं.ग्राम के नाम के साथ साथ भाऊलाल सिंह पुत्र अमरा चन्द नि.ग्राम गदपुर का नाम मैनामा दि.27-7-15के अधार पर सं.0/सहायपुरदर्ब हो ह.अप.र.का.16-9-15 नाम तहसीलदार सहायपुर सं.111 दि.12-10-15छत्रा सं.285पर मूलक छात्रेदार रामनाथ पुत्र गवोपर नि.ग्राम के स्थान पर संख्या 1, पु.नाम रामनाथ नि.ग्राम (पु) का नाम सोर कारिस दर्ब हो ह.अप.र.का.12-10-15 बद संख्या 2155/टी20151064034857/12-12-15 तहसीलदार सहायपुर छात्रा संख्या 285 गटा संख्या 416/ 0.397हे. पर अन्ति छात्रेदार संख्या, रजि.पु.नाम रामनाथ नि.ग्राम गदपुर मजरा मकनपुर का नाम खारिक करके भाऊलाल सिंह पुत्र अमराचन्द नि.ग्राम गदपुर मजरा मकनपुर का नाम मैनामा दि.नं.क 23-10-15 के अधार पर सं.0/दर्ब हो। ह.अप.र.का.20-12-15
योग	2	1.0810	

Dr. ABDUL RAHMAN
RQP/UPDGM/NO.004/YEAR 2018

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upbhulekh.gov.in/public/public_ror/public_ror_report.jsp



BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : सन्तखन कहर परतम : (सहरपुर) तहसील : सहरपुर जिल्ला : सीतापुर पत्ता सं. : 1422-1427 भाग : 1 खाता संख्या : 00626

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान

खसत संख्या

क्षेत्रफल
(हे.)

अंश

टिप्पणी

श्रेणी : 1-क / भूमि जो संवर्धनीय भूमिपत्रों के अधीन है।

सन्धीर खां, वकील खां / सुल्तान खां / नि. डेरेरीटोला सहरपुर
सगीर खां, कासिम खां / सुल्तान खां / नि. डेरेरीटोला सहरपुर

878 ✓
1307

1.5860
1.0800


खाता प्रबन्धक रसाहनाद मुंशी/ग्रामीन बैंक शाखा सहरपुर के पत्र
या इस्वीलदार महोदय लखपुरा दि.2-5-18 खातेदार सगीर खां पुर सुल्तान
खां नि.डोरे डेरेरीटोला कसबा पाउलहाड सहरपुर खता सं.826 गटा
सं.878/1.586 1307/1.080हे. का 1/4भाग को मु0172000/-
ने उक्त बैंक के पत्र में बन्धक दर्ज हो इ.अन.र.का.2-5-18

खाता प्रबन्धक बैंक आफ इंडीया
शाखा सहरपुर के पत्र पर
सहरसीलदार महोदय सहरपुर अंश
दि.10-5-19 खातेदार कासिम
खां पुर सुल्तान खां नि.डोरे
डेरेरीटोला सहरपुर खता सं.826
गटा सं.878/1.586
1307/1.080हे. का 1/4 भाग
को मु0189000/-ने उक्त बैंक
के पत्र में बन्धक दर्ज हो
इ.अन.र.का.14-5-19

योग

2

2.6660


Dr. ABDUL RAHMAN
RQP/UPDGM/NO.0047/EAR 2018

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BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : गोपालपुर परगना : (लहरपुर) तहसील : लहरपुर खनपद : सीतापुर फसली वर्ष : 1425-1430 भाग : 1 खाता संख्या : 00021

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान

खसरा संख्या

क्षेत्रफल
(हे.)

अक्षा


श्रेणी : 1-क / भूमि जो संक्रमणीय भूमियों के अधिकार में हो।

गिरजा शंकर / शंभकरन / दि.ग्राम	खसरा संख्या	क्षेत्रफल (हे.)	अक्षा
	16 ✓	0.4290	
	24क	0.3240	
	92	0.7980	
योग	3	1.5510	

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के बाद ग्रस्त/विक्रय/भू-नक्शा) हेतु खसरा संख्या पर क्लिक करें.

Disclaimer: उक्त ऑनलाइन गणना अद्वितीयता है, तहसील कम्प्यूटर केन्द्र एचएम सी.एस.सी/लोकवाणी केन्द्र से उद्घरण की प्रमाणित प्राने प्राप्त की जा सकती है। ..

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.


Dr. ABDUL RAHMAN
RQPI/UPDGM/NO 304/YEAR 2018



BHULEKH
Uttar Pradesh

खाता विवरण (अप्रमाणित प्रति)

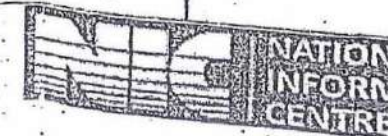
ग्राम का नाम : रुद्रा भवनाथपुर परगना : (लहरपुर) तहसील : लहरपुर जनपद : सीतापुर फसली वर्ष : 1421-1426 भाग : 1 खाता संख्या : 00147

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	आदेश
श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिघरों के अधिकार में हो।			
चांद खॉं / मो.हसीन खॉं / नि.मो.बहलोलपुर कस्बा लहरपुर विभोर गौड़ / ऋषिकुमार / नि.बदायटोला लहरपुर शालभ गौड़ दत्तक पुत्र / राजदुलारी वेवा प्रसिद्ध नरायन / नि. बदायँ टोला लहरपुर अनुभव गौड़ , अनुराग गौड़ / अशोक कुमार गौड़ / नि. बदायटोला लहरपुर श्रीमती रेनु गौड़ पत्नी स्व0 / अशोक कुमार गौड़ / नि. बदायटोला लहरपुर	825 ✓ 828 ✓	0.1210 0.5750	वाद स.647/T2016106403439/दि.8-3-16 तहसीलदार लहरपुर खाता स.147गाटा स.825/0.121, 828/0.575हे. व खाता स.267गाटा स.827/0.210 मा.गु.5.20के परत खाता से विभोर गौड़ पुत्र ऋषि कुमार व शालभगौड़ दत्तक पुत्र राजदुलारी वेवा प्रसिद्ध नरायन नि.मो.बदायटोला कस्बा पर0लहरपुर का नाम पृथक करके श्रीमती नगामापरवीन पत्नी अन्दुलगनी नि. मो.बहलोलपुर कस्बा पर0तह0लहरपुर का नाम बतौर बैनामा दि.21-1-16के आधार पर स.भ. दर्ज हो ह.अप.र.का.21-3-16 वाद स.टी201810640301626/दि.29-06-2018न्या.नायब तहसीलदार परसेन्डी खाता स.267गाटा स.827/0.210हे.व खाता स.147गाटा स.825/0.121हे.828/0.575हे.मा.गु.60ख पर अंकित खातेदार अनुराग गौड़ पुत्र अशोककुमार गौड़ बड़े मुख्तारअम अनुभव गौड़ पुत्र अशोककुमार गौड़ एवं श्रीमती रेनु गौड़ पत्नी स्व.अशोककुमार गौड़ नि.मो.बदायटोला कस्बा पर.व तह.लहरपुर जिला सीतापुर व स्वयं अनुराग गौड़ का नाम खारिज करके चांद खॉं पुत्र मो.हसीन खॉं नि.मो.बहलोलपुर कस्बा पर.व तह.लहरपुर जिला सीतापुर का नाम जरिये बैनामा दि.22-7-2017के आधार पर स.भ.दर्ज हो ह.अप.र.का.04-07-18
योग	2	0.6960	

DR. ABDUL RAHMAN
R.O. P. U. D. G. M. NO. 004/NEAR 2018

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त/विक्रय/भू-नक्शा) हेतु खसरा संख्या पर क्लिक करें

Disclaimer: उक्त आंकड़े मात्र अवलोकनार्थ हैं, तहसील कम्प्यूटर केन्द्र एम सी. एस. सी/लोकवाणी केन्द्र से उद्घरण की प्रमाणित प्रति प्राप्त की जा सकती है।





उत्तर प्रदेश UTTAR PRADESH

ET 651796



मैंकि चॉद खॉ पुत्रश्री मो०हसीन खॉ निवासीमो० बहलोलपुर कस्बा परसमन्व तहसील लहरपुर जिला-सीतापुर का हूँ जोकि आराजी भूमिधरी गाटासंख्या-825 रकबा०. 121हे० ,827 रकबा०.210, 828 / 0.575हे० स्थित ग्राम रुढा भवनाथपुर परगना व तह० लहरपुर जिला-सीतापुर का 1/2 भाग का मालिक व स्वामी हूँ मैं अपनी उक्त भूमि को चॉद ब्रिक फील्ड गनेशपुर पर०तह०लहरपुर जिला-सीतापुर को मिटटी खुदाई हेतु 5 वर्ष के लिये दे रहा हूँ। उक्त फर्म द्वारा मेरे खेत की मिटटी खुदाई करने के उपरान्त मेरी उक्त भूमि को समतल कराकर मुझे वापस कर देगा। इसमें मुझे कोई आपत्ति नहीं होगी।

अतः आज दिनांक- 01-10-2019 को यह अनुबन्ध पत्र लिख दिया ताकि सनद रहे और समय पर काम आवे।

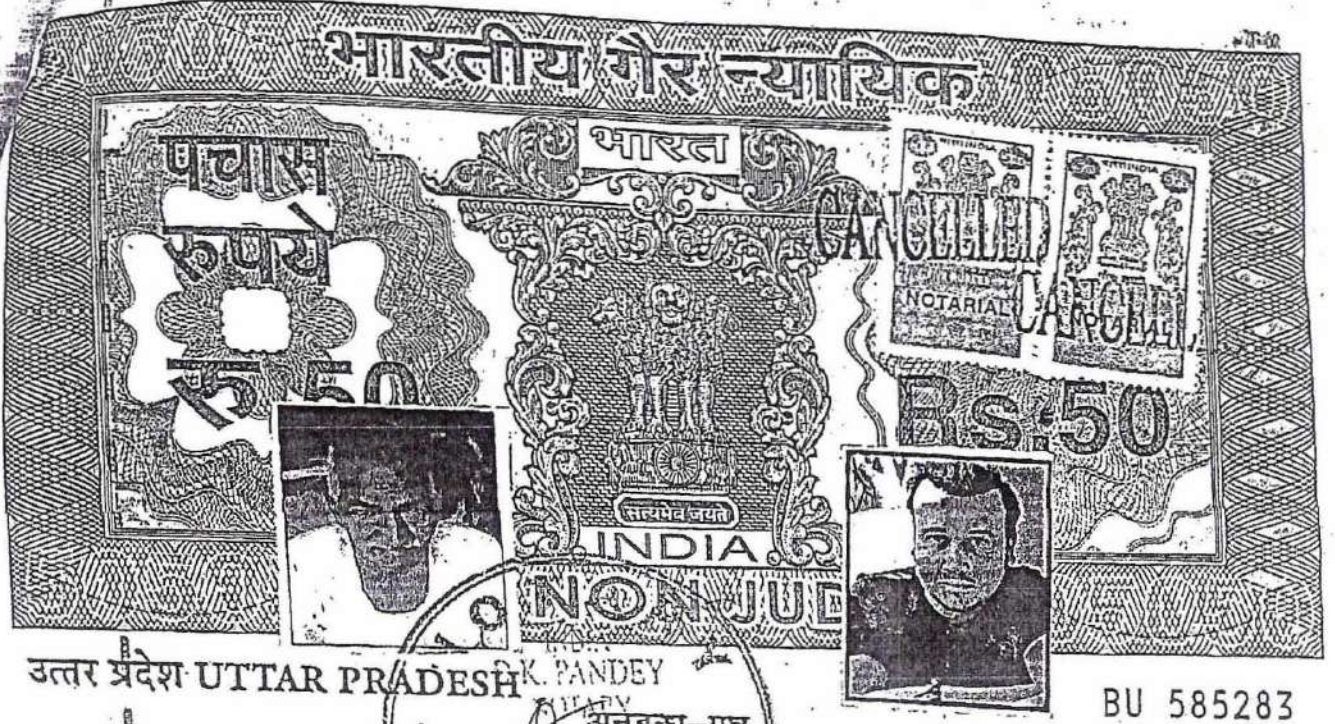
Dr. Pande
Notary/A Advocate
Sitapur-Sitapur
गवाहनं०1

ह० प्राप्तकर्ता

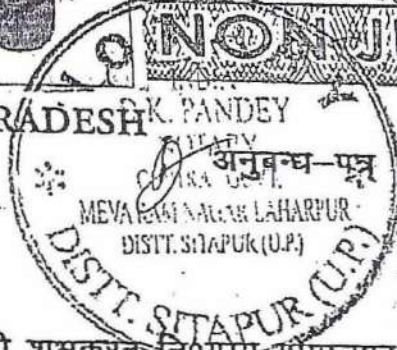
गवाहनं०2

Dr. ABDUL RAHMAN
ROPI/UPDGM/NO 004/YEAR 2018

Abdul Rahman



उत्तर प्रदेश UTTAR PRADESH



BU 585283

गिरजाशंकरपुत्रश्री शुमकरन नि०ग्राम गोपालपुर पो०अकबरपुर पर०तह० लहरपुर जिला-
सीतापुर

— प्रथम पक्ष

एवम

चौद पुत्रश्री मो०हसीन खॉ निवासी मो० बहलोलपुर कस्बा पर० तह० लहरपुर
जिला-सीतापुर प्रोपराइटर चौद ब्रिक फील्ड गनेशपुर पर०तह०लहरपुर सीतापुर

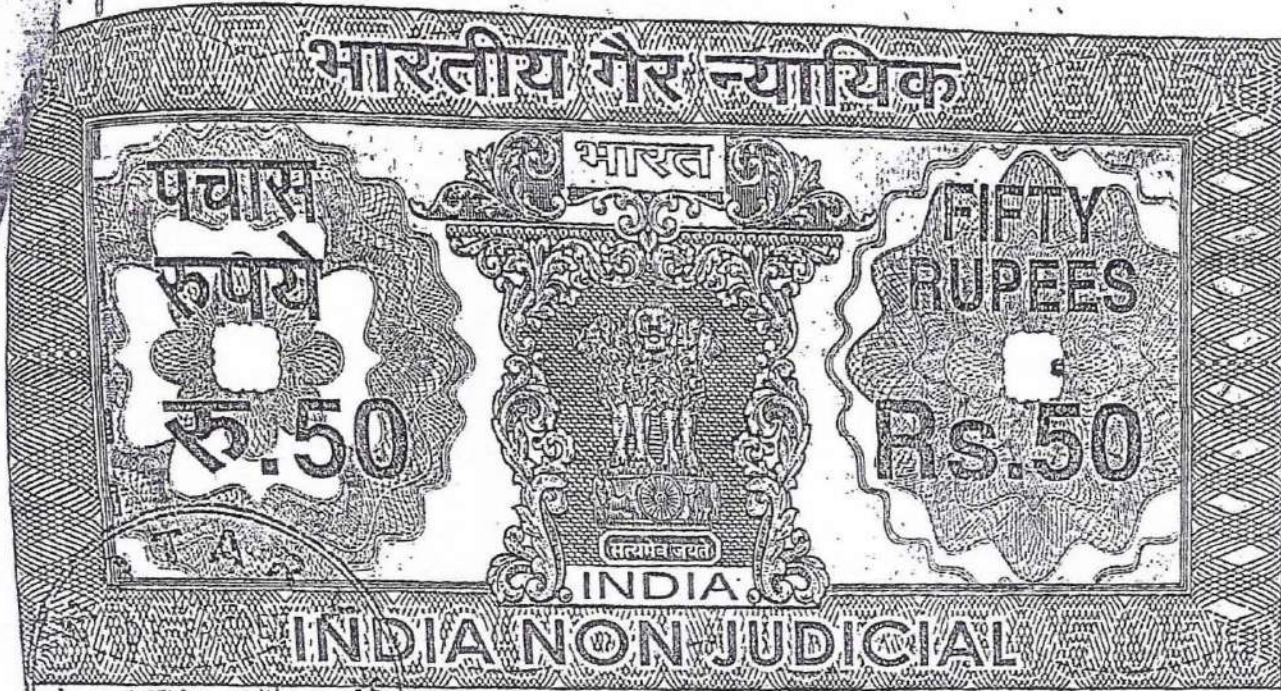
— द्वितीयपक्ष

- 1- यहकि प्रथमपक्ष का एक कित्ता खेत गाटासं०-16 रकबा 0.429हे० का मालिक व स्वामी है जोकि ग्राम गोपालपुर पर०तह०लहरपुर जिला-सीतापुर में स्थित है में अपने सम्पूर्ण हिस्सा में से 1/2भाग यानी 0.214हे० खेत की मिट्टी का विक्रय किया है।
- 2- यहकि उपरोक्त भूमि हर प्रकार से भार मुक्त है।
- 3- यहकि प्रथमपक्ष का खेत उबड़ा खाबड़ व अनउपजाऊ है जिसकारण प्रथमपक्ष अपने खेत की मिट्टी मु० 20,000रूपयेप्रति बीघा की दर से द्वितीय पक्षके हक में

01/10/19
D.K. PANDEY
Advocate/NOTARY

310
D. ABDUL RAHMAN
RQPI/UPDGM/NO.004/YEAR 2018





उत्तर प्रदेश UTTAR PRADESH
DIST. SITAPUR (U.P.)

BU 585284

2

बेच दिया है। द्वितीयपक्ष प्रथम पक्ष के खेत से पाँच फिट ही मिटटी निकालेगा।
द्वितीय पक्ष मिटटी पाँच वर्षों में निकाल लेवे। इसमें प्रथमपक्ष को कोई आपत्ति
नहीं है। बिकय धनराशि में से मु0 10,000रूपये नकद प्राप्त कर लिया है।

4- यहकि द्वितीयपक्ष मिटटी निकालने के बाद प्रथमपक्ष का खेत समतल करके
प्रथमपक्ष के सुपुर्द कर देगा।

अतः आज दिनांक-25-09-2019 को उपरोक्त पक्षों के मध्य समक्ष
गवाहान यह अनुबन्ध-पत्र लिख दिया ताकि सनद रहे और समय पर काम आवे।

ह0 प्रथमपक्ष

गवाहन01



ह0 द्वितीयपक्ष

गवाहन02

Dr. ABDUL RAHMAN
RQPI/UPDGM/NO 004/EAR 2018



उत्तर प्रदेश UTTAR PRADESH



BU 585291

- 1-शब्बीर खॉ । पुत्रगण सत्तार खॉ नि०मो०ठठेरीटोला पर० तह०
 2-सगीर खॉ । कस्बा लहरपुर जिला- सीतापुर — प्रथम पक्ष

एवम

चॉद खॉ पुत्रश्री मो०हसीन खॉ नि०मो० बहलोलपुर कस्बा परगना व तह०लहरपुर
 जिला-सीतापुर चॉद ब्रिक फील्ड गनेशपुर पर० तह० लहरपुर-सीतापुर का प्रोपराइटर
 द्वितीयपक्ष

- 1- यहकि प्रथमपक्ष का एक किता खेत गाटासंख्या-878 रकबा 1.586हे० में दोनों
 लोगों का 1/2 भाग जिसमें से 0.405 हे० मालिक व स्वामी है जोकि ग्राम
 लच्छननगर पर० तह० लहरपुर जिला-सीतापुर में स्थित है।
 2- यहकि उपरोक्तमूमि हरप्रकार से भार मुक्त है।
 3- यहकि प्रथमपक्ष का खेत सबड़ा खाबड़ व अनउपजारु है जिसकारण प्रथमपक्षअपने
 खेत की मिटटी मु० 9,000रुपय प्रति बीघा की दर सेकुल मु० 45000 रुपयें में

01/10/19
 K. PANDEY

सि० शब्बीर खॉ

आ० सगीर खॉ

Dr. ABDUL RAHMAN
 RQPIUPDGMNO.004/YEAR 2018

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 DR. ABDUL RAHMAN
 RQPIUPDGMNO.004YEAR 2018

उत्तर प्रदेश UTTAR PRADESH
 DISTT. मिर्जापुर
 द्वितीयपक्ष के हक में

2

में बेच दिया है। द्वितीयपक्ष प्रथम पक्ष के खेत से पाँच फिट ही
 निकालेगा। द्वितीय पक्ष पाँच वर्षों में मिट्टी निकाल लेवे। द्वितीयपक्ष चौद
 ब्रिक फील्ड गनेशपुर पर0 तह0 लहरपर-सीतापुर का प्रोपराइटर है।

अतः आज दिनांक-27-09-2019 उपरोक्त पक्षों के मध्य समक्ष
 गवाहन यह अनुबन्ध-पत्र लिख दिया ताकि सनद रहे और समयपर काम आवे।

ह0 प्रथमपक्ष
 गवाहन01

शमीर अली

ह0 द्वितीयपक्ष
 गवाहन02



उत्तर प्रदेश UT

BT 687659

पंकज पुत्रश्री रामनाथ नि०ग्राम गदापुर म० पो० मकनपुर पर०तह० लहरपुर जिला-
सीतापुर — प्रथम पक्ष

एवम

चौद पुत्रश्री मो०हसीन खॉ निवासी मो० बहलोलपुर कस्बा पर० तह० लहरपुर
जिला-सीतापुर प्रोपराइटर चौद बिक फील्ड गनेशपुर पर०तह०लहरपुर सीतापुर
— द्वितीयपक्ष

- 1- यहकि प्रथमपक्ष का एक किता खेत गाटासं०-450 रकबा 0.684हे० का 1/4 यानी 0.171हे० का मालिक व स्वामी है जोकि ग्राम मकनपुर पर०तह०लहरपुर जिला-सीतापुर में स्थित है में अपने सम्पूर्ण हिस्सा के खेत की मिटटी का बिक्रय किया है।
- 2- यहकि उपरोक्त भूमि हरप्रकार से भार मुक्त है।
- 3- यहकि प्रथमपक्ष का खेत उबड़ा खाबड़ व अगउपजाऊ है जिसकारण प्रथमपक्ष अपने खेत की मिटटी गु० 27,000रूपयेप्रति बीघा की दर से द्वितीय पक्षके हक में

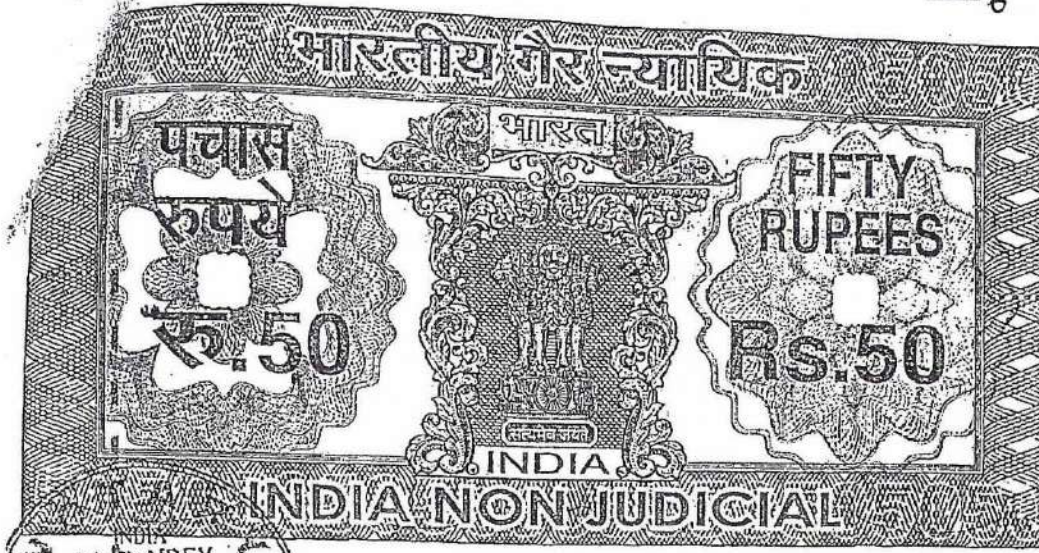
अ० प्रकाश

9/10/19

Dr. ABDUL RAHMAN
ROPI/UPDGM/NO 004/YEAR 2018

JER

JYL



उत्तर प्रदेश UTTAR PRADESH

BT 687660

2

बिच दिया है। द्वितीयपक्ष प्रथम पक्ष के खेत से पाँच फिट ही मिटटी निकालेगा।
द्वितीय पक्ष मिटटी पाँच वर्षों में निकाल लेवे। इसमें प्रथमपक्ष को कोई आपत्ति
नहीं है। बिकय घनराशि में से मु0 5,000रुपये नकद प्राप्त कर लिया है।

4- यहकि द्वितीयपक्ष मिटटी निकालने के बाद प्रथमपक्ष का खेत समतल करके
प्रथमपक्ष के सुपुर्द कर देगा।

अतः आज दिनांक-25-09-2019 को उपरोक्त पक्षों के मध्य सगक्ष
गवाहान यह अनुबन्ध-पत्र लिख दिया ताकि सनद रहे और समय पर काम आवे।

ह0 प्रथमपक्ष अकश

ह0 द्वितीयपक्ष

गवाहनं01

गवाहनं02

Dr. ABDUL RAHMAN
RCF/UPDGM/NO. 004/YEAR 2018

JUL

JUL

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उत्तर प्रदेश UTTAR PRADESH

BT 687657



रमेशकुमार पुत्रश्री गजोधर नि०ग्राम गदापुर म० पो० मकनपुर पर०तह० लहरपुर जिला-
सीतापुर — प्रथम पक्ष

एवम

चौद पुत्रश्री मो०हसीन खॉ निवासी मो० बहलोलपुर कस्बा पर० तह० लहरपुर
जिला-सीतापुर प्रोपराइटर चौद ब्रिक फील्ड गनेशपुर पर०तह०लहरपुर सीतापुर
— द्वितीयपक्ष

- 1- यहकि प्रथमपक्ष का एक किता खेत गाटासंख्या-416/0.397हे०व गाटासं०-450 रकबा 0.684हे० कुल दोकिता कुल रकबा 1.081हे० का 1/2 भाग यानी 0.540हे० का मालिक व स्वामी है जोकि ग्राम मकनपुर पर०तह०लहरपुर जिला-सीतापुर में स्थित है में अपने सम्पूर्ण हिस्सा के खेत की मिटटी का विक्रय किया है।
- 2- यहकि उपरोक्त मूमि हरप्रकार से मार मुक्त है।
- 3- यहकि प्रथमपक्ष का खेत उबड़ा खावड़ व अनउपजाऊ है जिसकारण प्रथमपक्ष

अपने खेत की मिटटी गु० 27,000रुपयेप्रति बीघा की दर से द्वितीय पक्षके हक में

K. PANDEY
Advocate/NOTARY
Laharpur-Sitapur

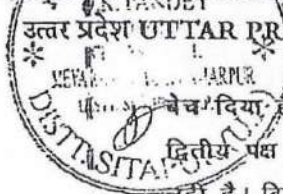
Dr. ABDUL RAHMAN
RCPIUPDGMNO.004/YEAR.2018

NET

JUL

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उत्तर प्रदेश UTTAR PRADESH

BT 687658

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बेच दिया है। द्वितीयपक्ष प्रथम पक्ष के खेत से पाँच फिट ही मिट्टी निकालेगा।
द्वितीय पक्ष मिट्टी पाँच वर्षों में निकाल लेवे। इसमें प्रथमपक्ष को कोई आपत्ति
नहीं है। विक्रय घनराशि में से मु0 40,000रुपये नकद प्राप्त कर लिया है।

4- यहकि द्वितीयपक्ष मिट्टी निकालने के बाद प्रथमपक्ष का खेत समतल करके
प्रथमपक्ष के सुपुर्द कर देगा।

अतः आज दिनांक-25-09-2019 को उपरोक्त पक्षों के मध्य समक्ष
गवाहान यह अनुबन्ध-पत्र लिख दिया ताकि सनद रहे और समय पर काम आवे।

ह0 प्रथमपक्ष

ह0 द्वितीयपक्ष

गवाहन01

गवाहन02

K. PANDEY
Advocate NOTARY
Laharou-Sitapur

Dr. ABDUL RAHMAN
ROPIUPDGM/NO.304/YEAR.2018

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उत्तर प्रदेश UTTAR PRADESH MEVAKAM LAHARPUR

BU 585293



सर्वजित, रामनिवास, उमेश कुमार पुत्रगण श्याम बहादुर व सु० शिवदेवी पत्नी श्याम बहादुर निवासी गणग्राम शोखपुर मन्बरा तारनपुर परगना बतहसील नहरपुर जिला तीतपुरा

प्रथम पक्ष

एवं

चांद डाा पुत्र मो० हसीन डाा नि० मो० बहलोलपुर कस्बा परगना व तहसील नहरपुर जिला तीतपुरा प्रो० चांद ब्रिक फील्ड मनेशपुर परगना बतहसील नहरपुर जिला तीतपुरा

द्वितीय पक्ष

1- यहकि प्रथम पक्ष गणा दो किता होत गाटा सं० 147/0.429 व 158/1.193 हे० कुल दो किता कुल रकबा 1.622 हे० स्थित ग्राम मनेशपुर परगना व तहसील नहरपुर जिला तीतपुराके सम्पूर्ण अंश के मा लिक व स्वामी है।

Dr. K. PANDE
Advocate/NOTARY
Laharpur-Sitapur

3- यहकि प्रथम पक्ष का होत उबह डााबड व अनउपजाउ हैजित कारण प्रथम पक्ष अपने सर्व तीव रामनिवास उमेश

24/11/2018

Dr. ABDUL RAHMAN
ROPI/UPDGM/NO 004/NEAR 2018

Scanned by CamScanner

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BU 585294

उक्त होत की मु० 4000/- स्पेय, पति बीटा के हिसाब से द्वितीय पक्ष को दे रहे है।
 यह द्वितीय पक्ष उक्त समयावधि दो वर्ष पूर्ण होने के उपरान्त, प्रथम पक्ष का
 होत समेत करके उनके मुपुर्द कर देगे उक्त धानराशि में से मु० 49000/- स्पेय नब्द
 कर लिया है।

अतः आज दिनांक 28-9-2019 को यह अनुबन्धा पत्र उपरोक्त पक्षों के मध्य लिखा
 दिया ताकि सन्द रहे और समय पर काम आये।

हो प्रथम पक्ष-

सर्वे जीत
उमेरा

ग01 :-

ग02 :-

रामगोपाल
 विक्रम

हो द्वितीय पक्ष

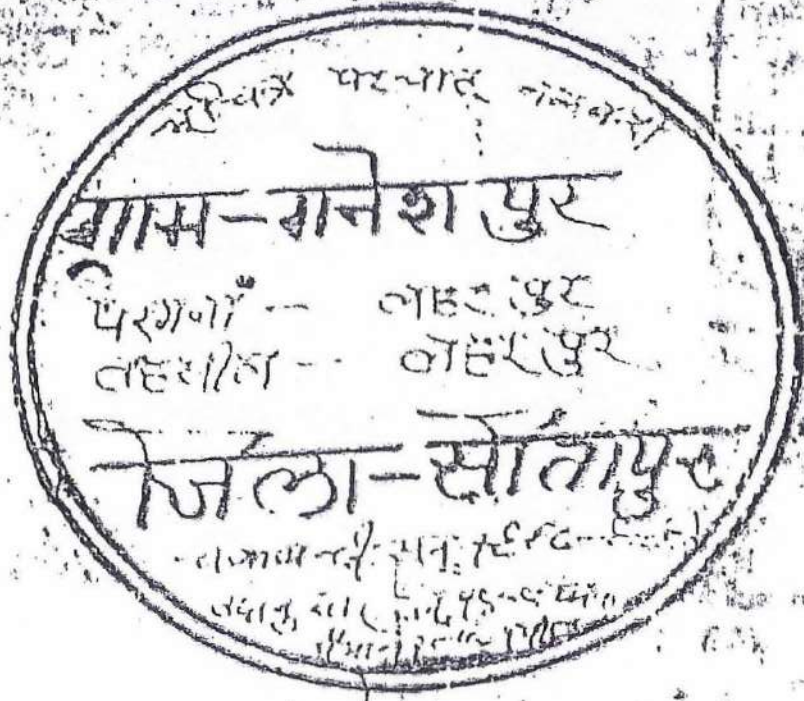
(Signature)

(Signature)
 Dr. ABDUL RAHMAN
 RQP/UPDGM/NO. 004/YEAR 2018

S .y.C. .er

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AD

DR. ABDUL RAHMAN
RQPI/UPGMINO.004/YEAR 2018

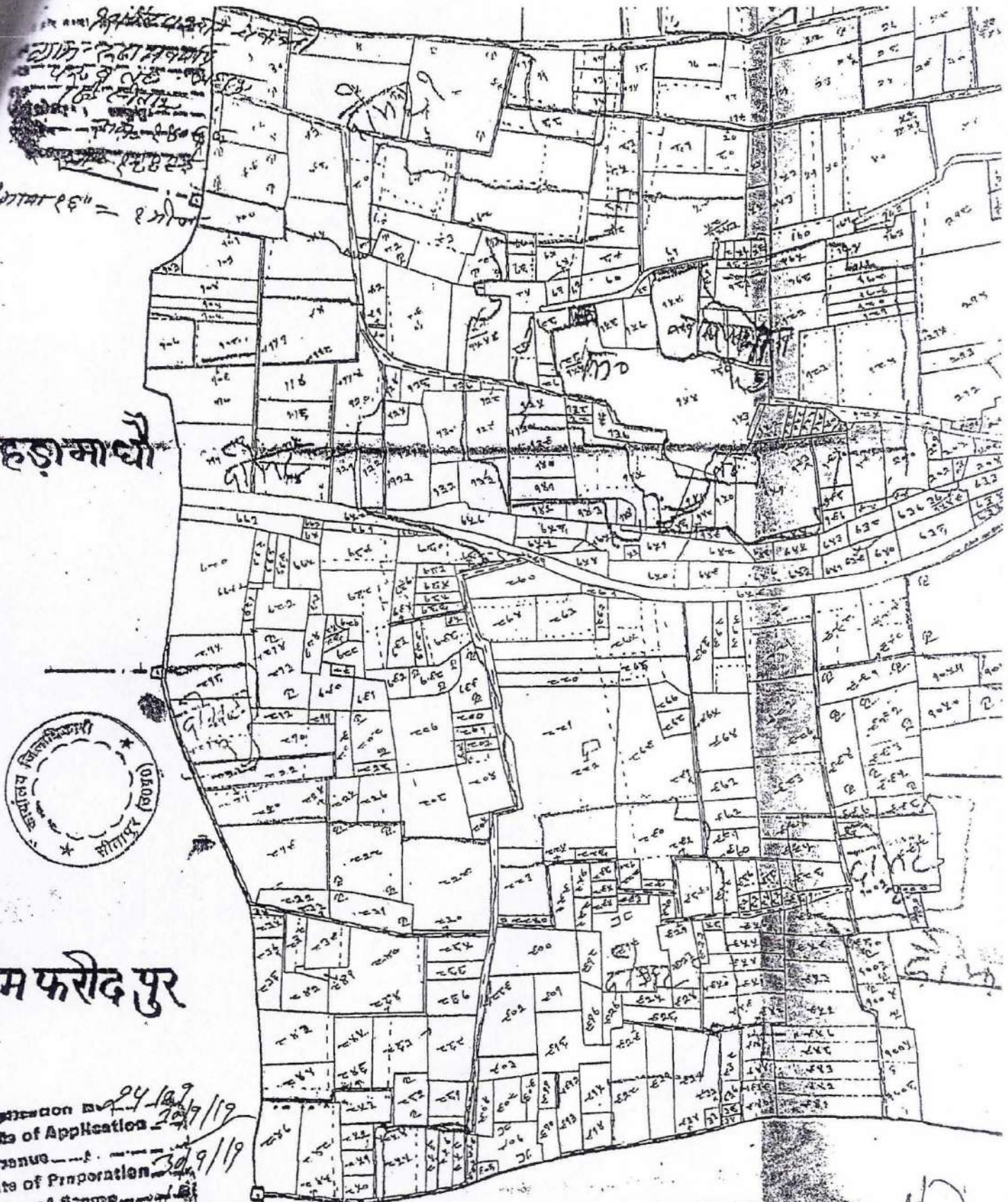
V	C	E
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लहरपुर तहसील

ner

S





वीणा २६ = २३०

बेहड़ा माघी



ग्राम फरीदपुर

Application No. 24/189
 Date of Application 20/9/19
 Revenue ...
 Date of Preparation 30/9/19
 Value of Stamp ...
 No. of words ...
 Date of ...

(कोयू) २२२/२१७
 मुख्या प्रसिलिपि
 गरी अधिकारी

ग्रामदारा नगर
 Dr. ABDUL RAHMAN
 RQP/UGM/NO.004/YEAR 2018



Home

Location

State **Uttar Pradesh**

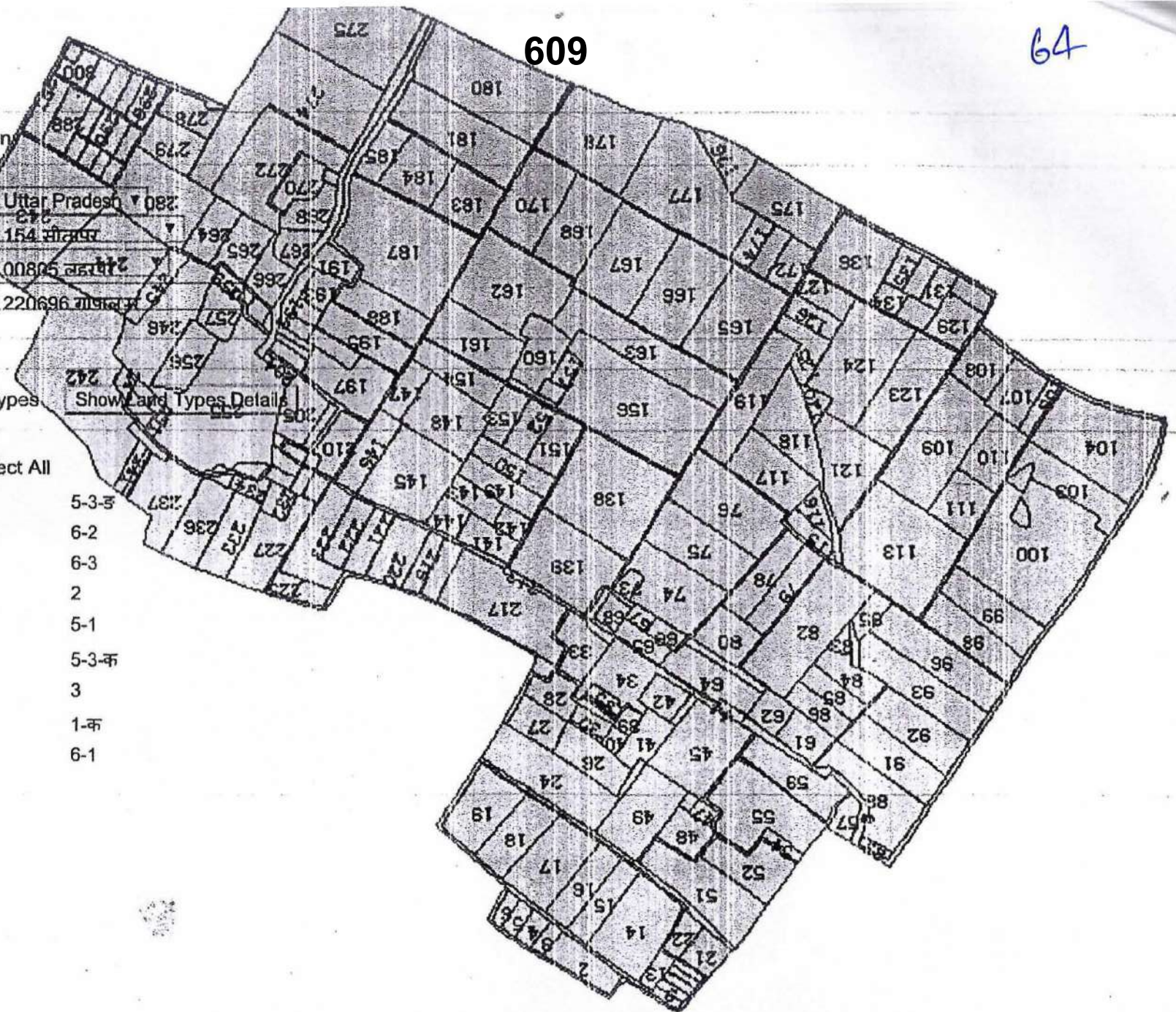
जिला **154 सीतापुर**

तहसील **00805 लहरपुर**

गाँव **220696 गोपालपुर**

Land Types **Show Land Types Details**

- Select All
- 5-3-5
- 6-2
- 6-9
- 2
- 5-1
- 5-3-क
- 3
- क-1
- 6-1



जिला : 154 सीतापुर, तहसील : 00805 लहरपुर, गाँव : 220696 गोपालपुर

१. यह प्रति मात्र जानकारी के लिए है। २. इसका न्यायालय में साक्ष्य के रूप में उपयोग नहीं किया जा सकता है। ३. भू-नक्शा की प्रमाणित प्रति के लिए कृपया जनपदीय अभिलेखागार से सम्पर्क करें।

सच्यो प्रतिलिपि जमिनेदाराना (नाम) वल्लभपुर
के गाँव के गाँव

शुद्धि पत्र्यात चक्रवर्ती
आपि न, रुदा भवनाथपुर
पत्र्यात पत्र्यात भवनाथपुर
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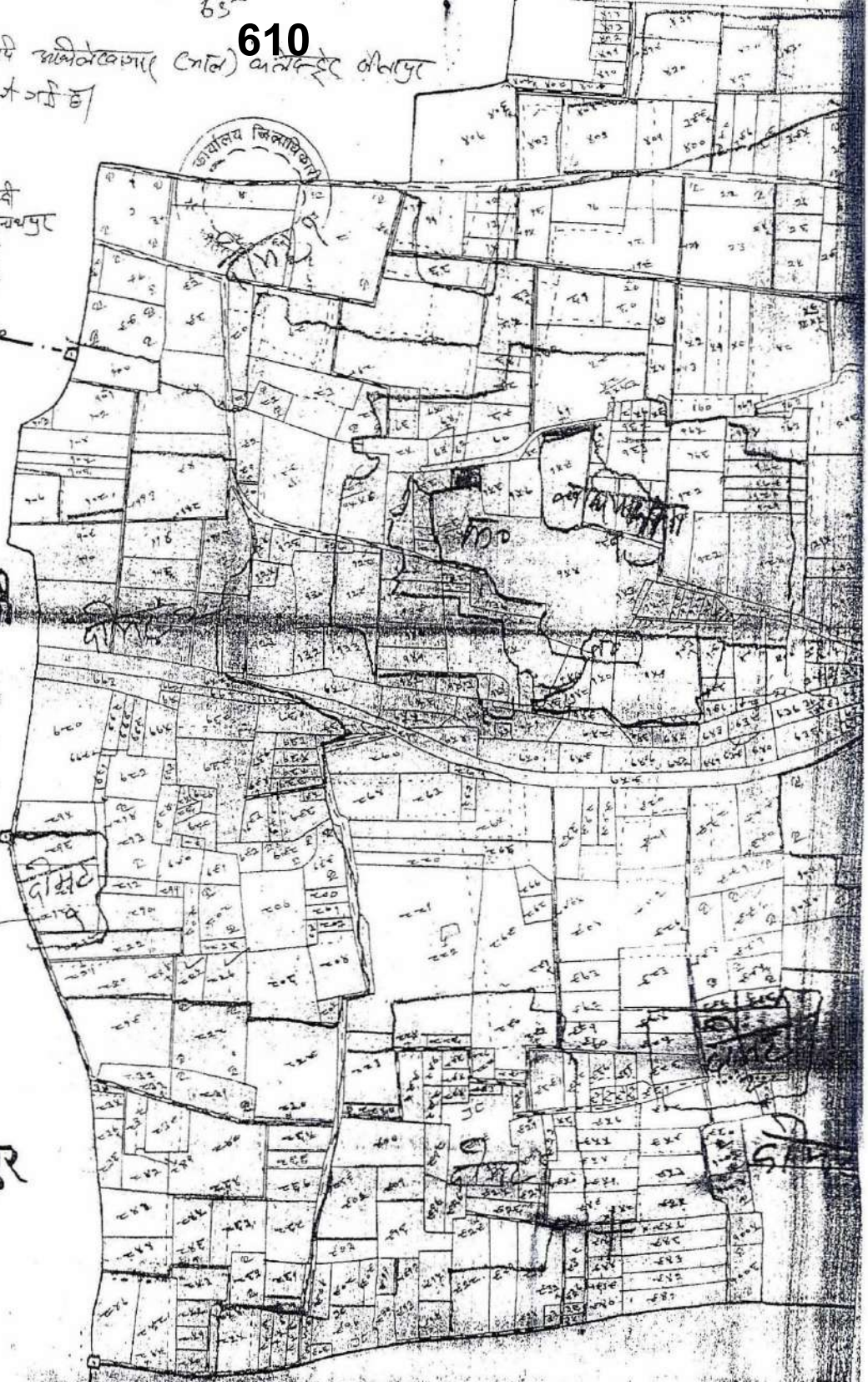
Prepared by
Checked by
Examined by

Application no. 5494
Date of Application 2/12/19
Revenue
Date of Preparation 2/12/19
Value of Stamp
No. of words 50 H. R. P.
Date of Deb

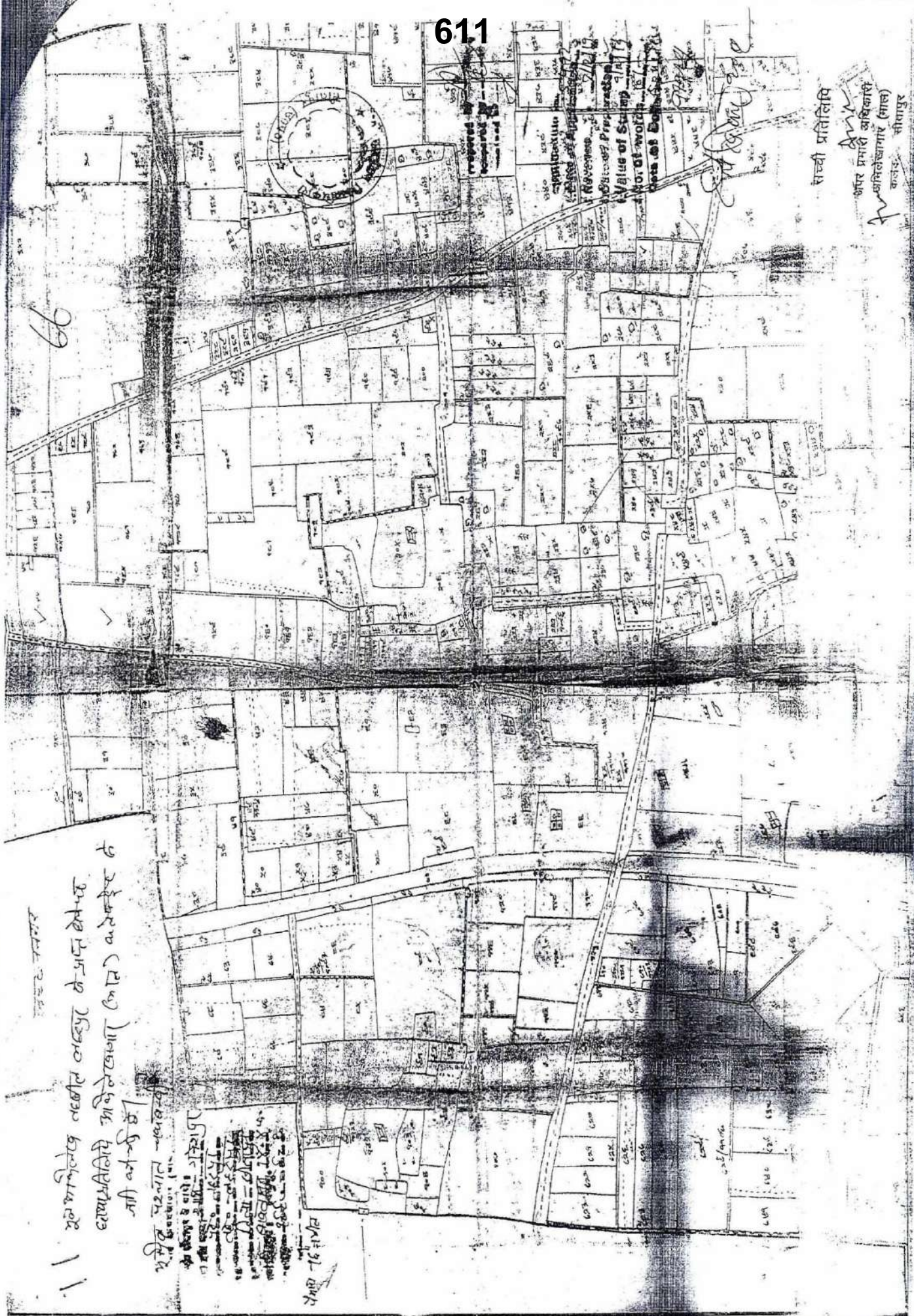
Signature

सच्यो प्रतिलिपि
उपर प्रतिलिपि अधिकारी
जमिनेदाराना (नाम)
कलेक्टर
22-11-19

म फरीद पुर



ग्रामदारा नगर



११. १०० अंशमूल्य वसुधैव कुटुम्बकम्
 एतद्व्यतिरिक्त आदिवासी (जात) वसुधैव कु
 म्बकम्

१. १०० अंशमूल्य वसुधैव कुटुम्बकम्
 एतद्व्यतिरिक्त आदिवासी (जात) वसुधैव कु
 म्बकम्

१०० अंशमूल्य

Value of Stamp
 Area of Plot

रांची प्रतिलिपि
 भारत प्रभारी अधिकारी
 कानून विभाग (माल)
 सीवापुर

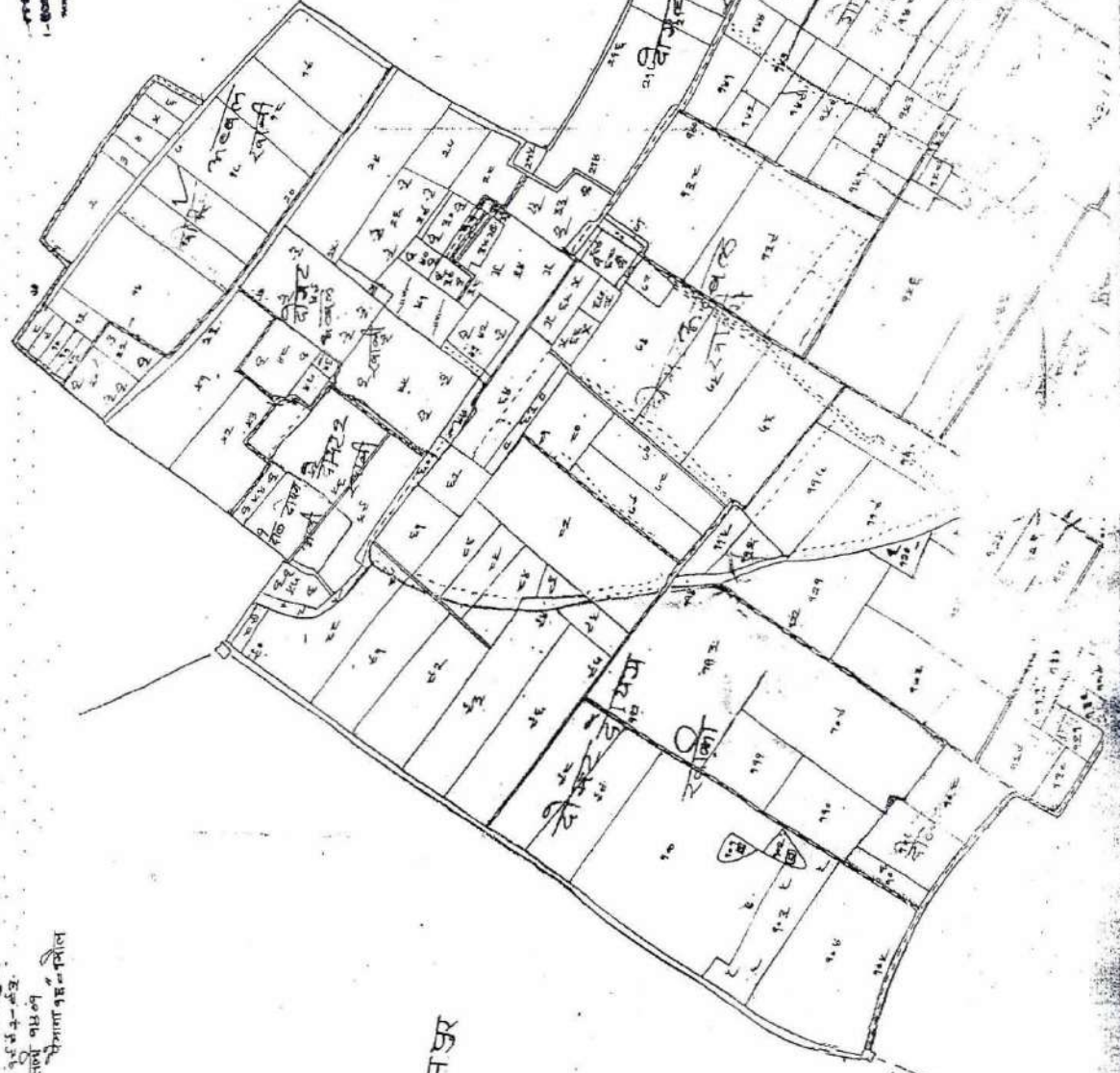
वासाप्रतीतिरी आर्यो लोकजाग (माल) कलेक्ट्रेट छीलाए के गेबे वा गरीब

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ग्राम मोजल बुड
मठमग मठमग
मठमग मठमग
जिला सीतापुर
मठमग मठमग
मठमग मठमग

Application No. 5495
Date of Application 2/12/19
Revenue
Date of Preparation 2/12/19
Value of Stamp Rs. 10/-
No. of words 604285

सचवी प्रतिलिपि
Amr
अपर मठमग अडिकासी
मठमग मठमग (माल)
मठमग मठमग
2/12-7/12/19
वारा मठमग



तारन बुड



सन्दर्भ सं०
Ref. No.

923/Noe-701 D/26

दिनांक 30/12/20
Dated :20
पंजीकृत -

सेवा में,

उपजिलाधिकारी,
तहसील-लहरपुर,
सीतापुर।

ANNEXURE CA-8

विषय:- मै० चांद ब्रिक फील्ड, ग्राम-गनेशपुर, लहरपुर, सीतापुर की स्थापना/संचालन को निषेधित किये जाने के सम्बन्ध में।
महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त ईट भट्टे से प्राप्त अनापत्ति/सहमति प्रमाण पत्र आवेदन का संज्ञान लेते हुए स्थल का निरीक्षण पूर्व में इस कार्यालय के प्राधिकृत अधिकारी से कराया गया था। निरीक्षण के समय स्थल का अक्षांश व देशान्तर 27°41'19.2" N 80°53'08.4" E नोट किया गया।

उक्त ईट भट्टे का स्थल उत्तर प्रदेश ईट भट्टा (स्थापना एवं स्थल मापदण्ड) नियमावली-2012 में वर्णित प्राविधानों के अनुरूप नहीं पाये जाने के कारण ईट भट्टे का अनापत्ति/सहमति प्रमाण पत्र आवेदन इस कार्यालय के पत्र संख्या-66860/UPPCB/Lucknow(UPPCBRO)/CTE/SITAPUR/2019 दिनांक 20/11/2019 के द्वारा अस्वीकृत कर दिया गया है।

चूंकि मै० चांद ब्रिक फील्ड, ग्राम-गनेशपुर, लहरपुर, सीतापुर का स्थल उत्तर प्रदेश ईट भट्टा (स्थापना एवं स्थल मापदण्ड) नियमावली-2012 में वर्णित प्राविधानों के अनुरूप न होने के कारण पूर्णतया नियम के विरुद्ध एवं अवैध है। अतः आपसे अनुरोध है कि ईट भट्टे की स्थापना/संचालन का कार्य तत्काल प्रभाव से निषेधित कराने का कष्ट करें, जिससे ईट भट्टे द्वारा स्थापना/संचालन की दिशा में अग्रेतर कोई कार्यवाही न की जाये।

भवदीय

(डॉ० राम करन)
क्षेत्रीय अधिकारी

प्रतिलिपि :-

1. जिलाधिकारी महोदय, सीतापुर को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी, वृत्त-5, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
3. अपर मुख्य अधिकारी, जिलापंचायत, सीतापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. जिला खनन अधिकारी, सीतापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
5. कोतवाली प्रभारी, थाना-लहरपुर, सीतापुर को इस अनुरोध के साथ उक्त अवैध ईट भट्टे को स्थापित/संचालित किसी भी दशा में न होने दिया जाये।
6. मै० चांद ब्रिक फील्ड, ग्राम-गनेशपुर, लहरपुर, सीतापुर द्वारा मोहम्मद चांद खान, ग्राम-गनेशपुर, लहरपुर, सीतापुर को इस निर्देश के साथ कि ईट भट्टे की स्थापना/संचालन की दिशा में अग्रेतर कोई कार्यवाही न की जाये अन्यथा की स्थिति में सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

क्षेत्रीय अधिकारी



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

70

Ref. No/167437/सी-5/L/ईट 113/21

Date 25/10/2021

पंजीकृत

सेवा में,

मेसर्स चॉद ब्रिक फील्ड,
ग्राम-गनेशपुर नेवादा, लहरपुर,
सीतापुर।

यह कि क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ से प्राप्त आख्या दिनांक 18.10.2021 के अनुसार जनपद-सीतापुर में ईट भट्टा मेसर्स चॉद ब्रिक फील्ड, ग्राम-गनेशपुर नेवादा, लहरपुर, सीतापुर में स्थापित है, जिसे आगे उद्योग कहा जायेगा। उद्योग द्वारा कच्चे माल के रूप में मिट्टी, पानी, कोयला का प्रयोग कर ईट के उत्पादन हेतु स्थापित है एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-2(ट) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 में प्राविधानित है कि :-

..... 21. Restrictions on use of certain industrial plants.—

(1) Subject to the provisions of this section, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area: Provided that a person operating any industrial plant.....

यह कि क्षेत्रीय कार्यालय, लखनऊ के पत्र संख्या-903/एन.ओ.सी.--701डी/2021 दिनांक 18.10.2021 द्वारा अवगत कराया गया है कि उक्त ईट भट्टा राज्य बोर्ड से अनापत्ति/सहमति प्रमाण पत्र प्राप्त नहीं हैं। ईट भट्टा उद्योग का उक्त कृत्य वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है।

अतः जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि ईट भट्टों के संचालन को तत्काल प्रभाव से रोका जाये।

उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये ईट भट्टा मेसर्स चॉद ब्रिक फील्ड, ग्राम-गनेशपुर नेवादा, लहरपुर, सीतापुर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 स्थासंशोधित की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये निम्न बन्दी आदेश जारी किया जाता है:-

1. यह कि आपके ईट भट्टों के संचालन को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपके ईट भट्टा को मिलने वाली खनन अनुज्ञा तथा लाइसेन्स को तत्काल प्रभाव से निरस्त कर दें।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-5

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, सीतापुर को इस अनुरोध के साथ प्रेषित कि पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश, शासन द्वारा निर्गत शासनादेश संख्या 303/81-7-2021-39(पर्या)/2014-टी00सी0-1 दिनांक 15.03.2021 तथा शासनादेश संख्या 582/81-7-2021-39(पर्या)/2014-टी0सी0-1 दिनांक 08.07.2021 के अनुपालन में संदर्भित ईट भट्टे के विरुद्ध जारी बन्दी आदेश का

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- अनुपालन सुनिश्चित कराने हेतु सम्बन्धित प्रशासनिक अधिकारियों, जिला पंचायत, खनन विभाग एवं अन्य सम्बन्धित विभागों के अधिकारियों को निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, सीतापुर को इस अनुरोध के साथ प्रेषित कि पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उत्तर प्रदेश, शासन द्वारा निर्गत शासनादेश संख्या 303/81-7-2021-39(पर्या)/2014-टी00सी0-1 दिनांक 15.03.2021 तथा शासनादेश संख्या 582/81-7-2021-39(पर्या)/2014-टी00सी0-1 दिनांक 08.07.2021 के अनुपालन में संदर्भित ईट भट्टे के विरुद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित कराने हेतु अग्रिम कार्यवाही करने का कष्ट करें।
 3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि संदर्भित ईट भट्टे के विरुद्ध जारी बन्दी आदेश को तत्काल ईट भट्टे स्वामी को प्राप्त करायें एवं अनुपालन सुनिश्चित कराकर अनुपालन आख्या अविलम्ब प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-5



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ANNEXURE

CA-9

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

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पत्रांक H.R.7021/सी-5/ईट भटठा/98/का0ब0नो0/लखनऊ/23

दि 09-01-2023

सेवा में,

पंजीकृत

मेसर्स चॉद ब्रिक फील्ड
ग्राम-गनेशपुर नेवादा, थाना- लहरपुर
तहसील- लहरपुर,
जनपद-सीतापुर।

विषय:- राज्य बोर्ड द्वारा जारी बन्दी आदेशका उल्लंघनकर ईट भटठे का संचालन किये जाने के कारण पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस।

महोदय,

कृपया बोर्ड के पत्र संख्या एच 67439/सी-5/एल/ईट-113/21 दिनांक 25.10.2021 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से ईट भटठा मेसर्स चॉद ब्रिक फील्ड, ग्राम-गनेशपुर नेवादा, थाना-लहरपुर, तहसील-लहरपुर, सीतापुर के अन्तर्गत बन्दी आदेश जारी किया गया था।

ईट भटठे के विरुद्ध जारी बन्दी आदेश के अनुपालन में स्थलीय निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकारियों द्वारा दिनांक 21.05.2022 को किया गया। निरीक्षण के समय ईट भटठा प्रतिनिधि मो० चांद खों (प्रोप्राइटर) उपस्थित थे। निरीक्षण के समय ईट भटठा संचालित पाया गया। ईट भटठे का संचालन बोर्ड के बन्दी आदेश दिनांक 25.10.2021 का उल्लंघन करते हुए किया जा रहा है जो वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-31 ए उल्लंघन एवं धारा-37 के अन्तर्गत दण्डनीय अपराध है।

उक्त को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, लखनऊ द्वारा अपने पत्रांक 1320/NOC-701डी/22 दिनांक 05.09.2022 के माध्यम से प्रेषित आख्या में माननीय एन०जी०टी० के आदेशानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाईडलाइन के अनुसार ईट भटठे के विरुद्ध दिनांक 26.10.2021 से दिनांक 21.05.2022 तक अर्थात् कुल 207 दिन डिफाल्टर मानते हुए रुपये 6,250/- प्रतिदिन के आधार पर कुल रुपये 12,93,750 (रुपये बारह लाख तिरानवे हजार सात सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निम्न कारण बताओ नोटिस जारी किया जाता है:-

अतः उपरोक्त को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, लखनऊ द्वारा प्रेषित आख्या/संस्तुति दिनांक 05.09.2022 के अनुक्रम में मेसर्स चॉद ब्रिक फील्ड, ग्राम-गनेशपुर नेवादा, थाना-लहरपुर, तहसील-लहरपुर, सीतापुर के विरुद्ध निम्न कारण बताओ नोटिस किया जाता है:-

- यह कि क्यों न माननीय एन०जी०टी० के आदेशानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पर्यावरणीय क्षतिपूर्ति हेतु जारी गाईडलाइन के अनुसार ईट भटठे के विरुद्ध पूर्व में बोर्ड के पत्र दिनांक 25.10.2021 द्वारा पारित बन्दी आदेश का उल्लंघन कर दिनांक 26.10.2021 से दिनांक 21.05.2022 तक अर्थात् कुल 207 दिन तक अर्थात् (कुल 221 दिन) की अवधि में संचालन के दृष्टिगत रुपये 6,250/- प्रतिदिन के आधार पर कुल 12,93,750 (रुपये बारह लाख तिरानवे हजार सात सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

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उक्त के संबंध में अपना स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित करें, निर्धारित अवधि सन्तोषजनक उत्तर प्राप्त न होने की दशा में यह समझा जायेगा कि उक्त विन्दु पर आपको कुछ नहीं कहना है एवं पत्रावली पर उपलब्ध अभिलेखों के दृष्टिगत उपरोक्त वर्णित निर्देश की पुष्टि करते हुए ईट भट्टे के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी।

कृपया नोट करें कि उपरोक्त ईट भट्टे के विरुद्ध चल रही अथवा प्रस्तावित विधिक दण्डात्मक कार्यवाही पर कोई प्रतिकूल असर नहीं पड़ेगा।

भवदीय,



मुख्य पर्यावरण अधिकारी,
वृत्त-5

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि निर्धारित अवधि में पुनः ईट भट्टे का निरीक्षण कर उपरोक्त वर्णित निर्देश के अनुक्रम में अनुवर्ती आख्या स्पष्ट संस्तुति के साथ प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
वृत्त-5

ANNEXURE

To,

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Chief Environment Officer,
Uttar Pradesh Pollution Control Board,
T.C-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226 010

Sub.: Letter/show cause notice No.1187021 dated
09.01.2023.

Sir,

The undersigned, is the partner at M/s. Chand Brick Field (hereinafter referred to as the Company) and is looking after the affairs of the said Brick Field. The undersigned has received a letter/show cause notice dated 09.01.2023, reply to which is hereinunder:-

1. The show cause notice dated 09.01.2023 has been sent to the Company based on incorrect, misconceived and incomplete facts. The subject matter show cause notice has been prepared in a post haste manner and the factual situation has not been reproduced in the correct fashion and thus the show cause notice is liable to be withdrawn at your end.
2. The undersigned most humbly submits that he has full and complete regard of orders passed by the Hon'ble Supreme Court, the Hon'ble National Green Tribunal, the Uttar Pradesh Pollution Control Board and other State Regulatory Authorities. The undersigned and its company actively engaged in anti-pollution measures in order to protect the

environment as far as possible and under no circumstance does the undersigned or the company hope to knowingly violate any ruling, order or resolution passed by the aforementioned courts and authorities.

3. The undersigned submits that on 21.05.2022, when the inspection of the brick kiln was conducted, the undersigned was present at the spot and has a first hand account of the cursory manner in which the survey/inspection was conducted. The inspecting team appeared to be in a hurry to cover as many brick kiln in a short period of time as the undersigned, on various occasions, was informed that the inspection team has to cover many other kilns. Further, no scientific method of conducting the inspection was adopted. The inspection team did not have the correct documents pertaining to the subject matter kiln and did not appear to have any knowledge in regard to the functioning of brick kilns.
4. The show cause notice dated 09.01.2023 puts forth incorrect facts in as much the duration of running of the company's brick kiln is concerned. The brick kiln has been wrongly mentioned to have been functioning for a period of 221 days (26.10.2021 to 21.05.2022), when as a matter of facts the brick kiln has been nonfunctional from the date of closure orders passed by the Uttar Pradesh Pollution Control Board on 25.10.2021.

5. The inspection team was also not aware of the process of manufacture of bricks as the proposed penalty dates from 26.10.2021 to 21.05.2022. The undersigned submits that the winter months are not suitable for production of bricks for the following reasons amongst others:
- (i) During winter months there is a substantial presence of condensation (नमी) and as such preparation of raw material and raw bricks is not possible as the bricks will not hold its shape.
 - (ii) Preparation of bricks takes place between November to February, the entire period is required to prepare, sustain and preserve the raw material to be laid inside the brick kiln March onwards.
6. The undersigned submits that for the aforementioned reasons it is not practically possible to utilize the brick kiln for production in the months of October to March. The inspection team did not appear to have the basic knowledge of functioning of a brick kiln which is apparent from the show cause notice dated 09.01.2023 as the penalty imposed from 26.10.2021.
7. The undersigned most humbly submits that it is factually correct that the brick kiln was functioning on the date of inspection conducted however the period so determined by the inspection team is incorrect.

8. The brick kiln of the undersigned was functioning from the past 15 days (06.05.2022 to 21.05.2022) because raw material bricks worth 20 lac were lying ready to be converted into the final product and the undersigned feared wastage of the raw material due to upcoming rainy season from June onwards.
9. The local work force of the undersigned had not been paid wages to non-functioning of the brick kiln and as such considering the material fact that the undersigned's brick kiln conforms with all the guidelines of the Hon'ble Supreme Court enumerated in Civil Appeal Diary No.18213/2021.
10. The undersigned's brick kiln is of zig-zag nature, which is hydro fitted to maximize efficiency as well as reduce the pollution so produced.
11. The undersigned reiterates that he has complete respect and regard of the orders of the UP Pollution Control Board as well as various courts and will never knowingly flout any rules or regulations.
12. The undersigned's brick kiln was functioning for a small period of 15 days in order to utilize the perishable raw material and to avoid any damage by the upcoming rainy season.

The undersigned, in view of the facts and circumstances mentioned herein, most humbly submits that the show cause notice dated

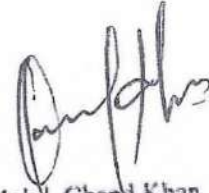
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9.01.2023 is misconceived and has been issued arbitrarily and the same may be withdrawn. The undersigned will be ever so grateful.

Dated:

30/01/2023

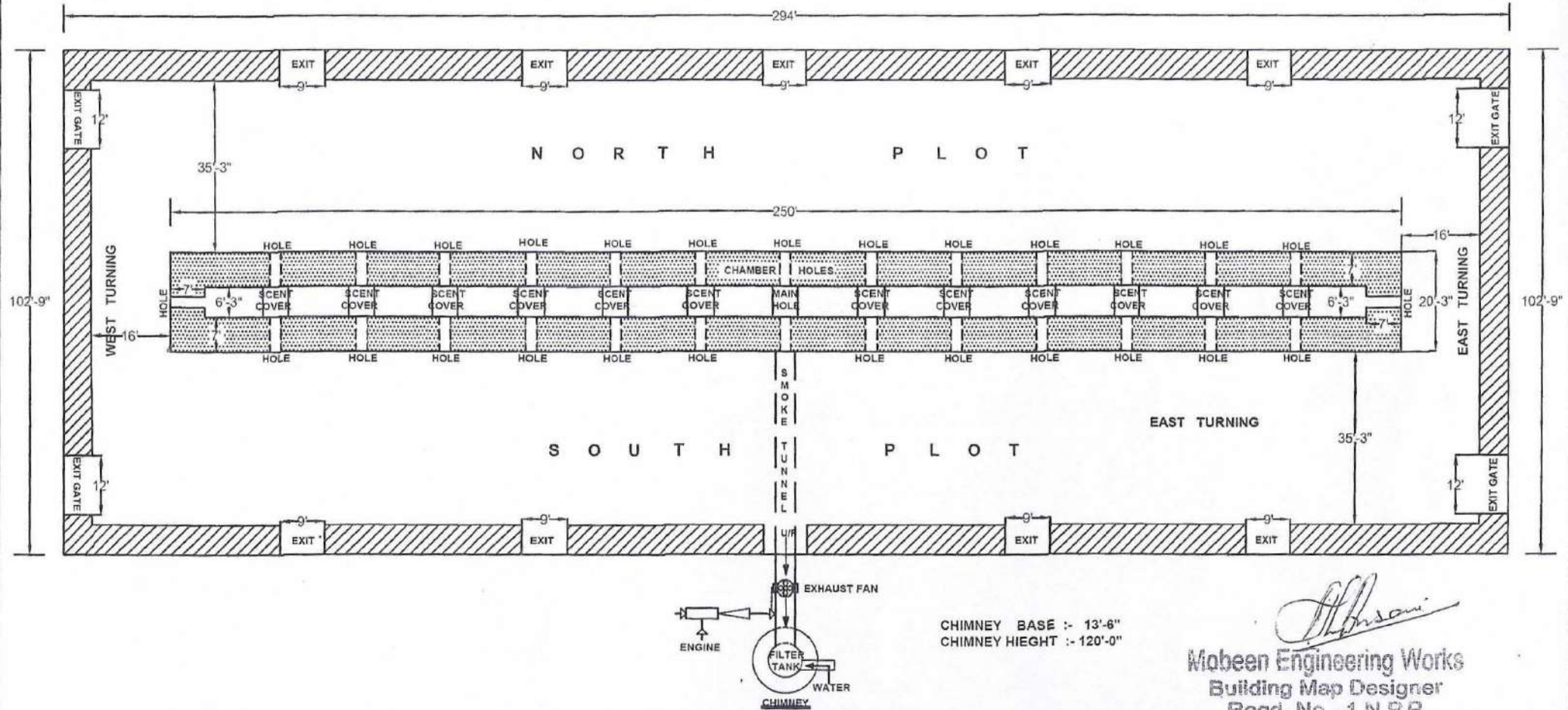


Mohd. Chand Khan

Partner

M/s Chand Brick Field

EXISTING KILN LAYOUT PLAN OF "M/S CHAND BRICK FIELD"
 GANESHPUR NEVADA P.O. & TAHSIL LAHARPUR DISTT. SITAPUR



Mobeen
Mobeen Engineering Works
 Building Map Designer
 Regd. No. -1 N.P.P.
 Laharpur, Sitapur

चिमनी को माप

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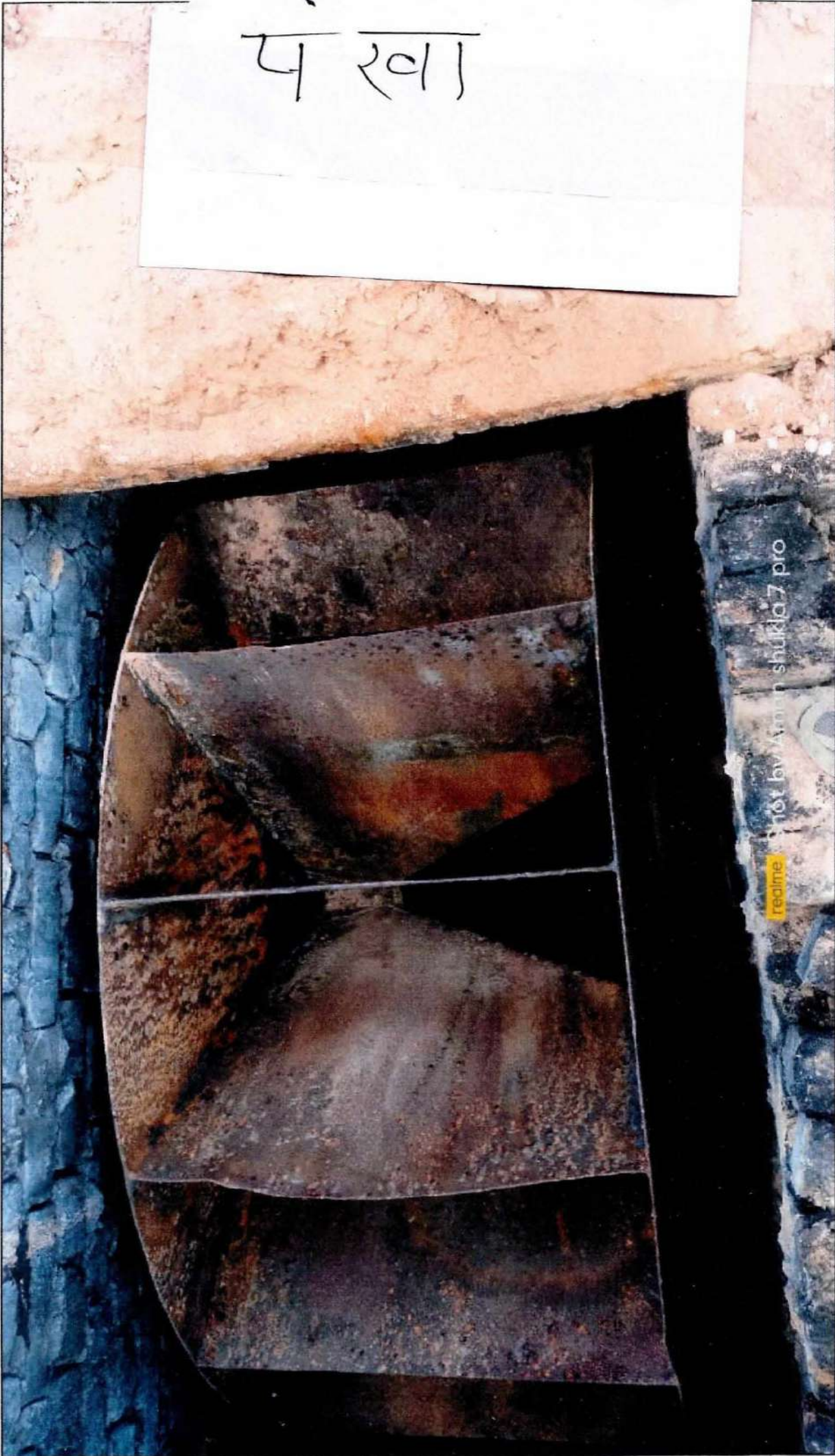
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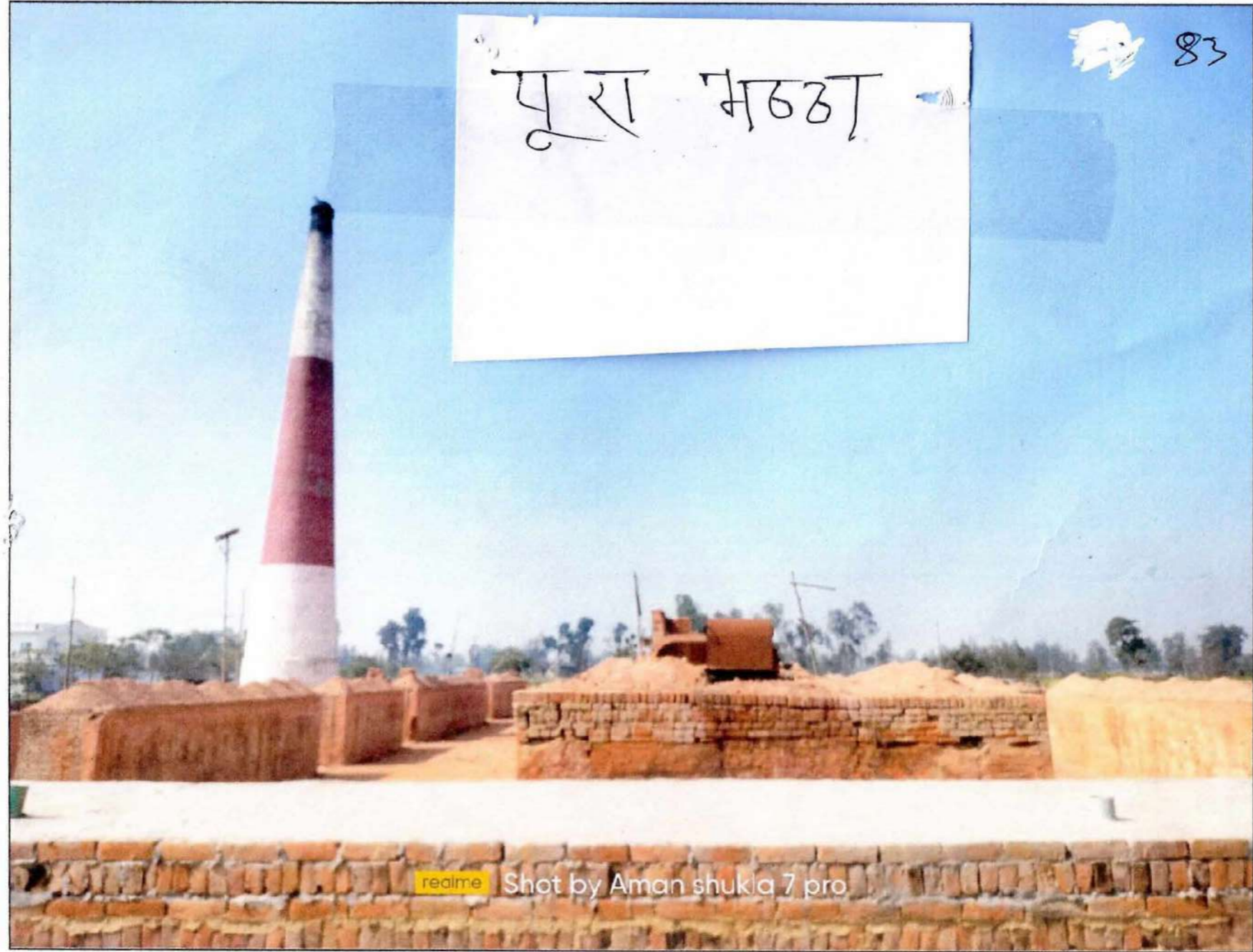
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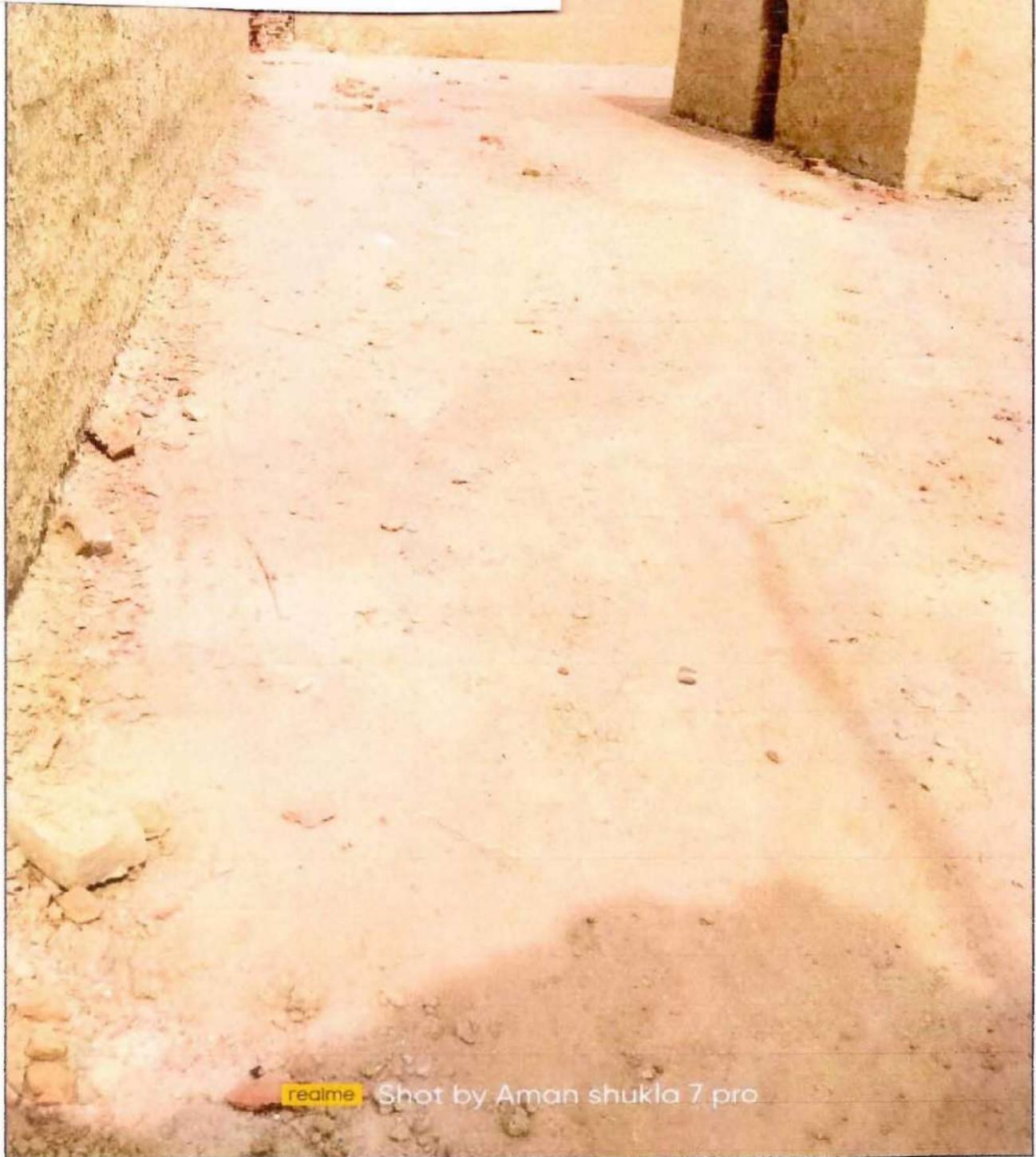


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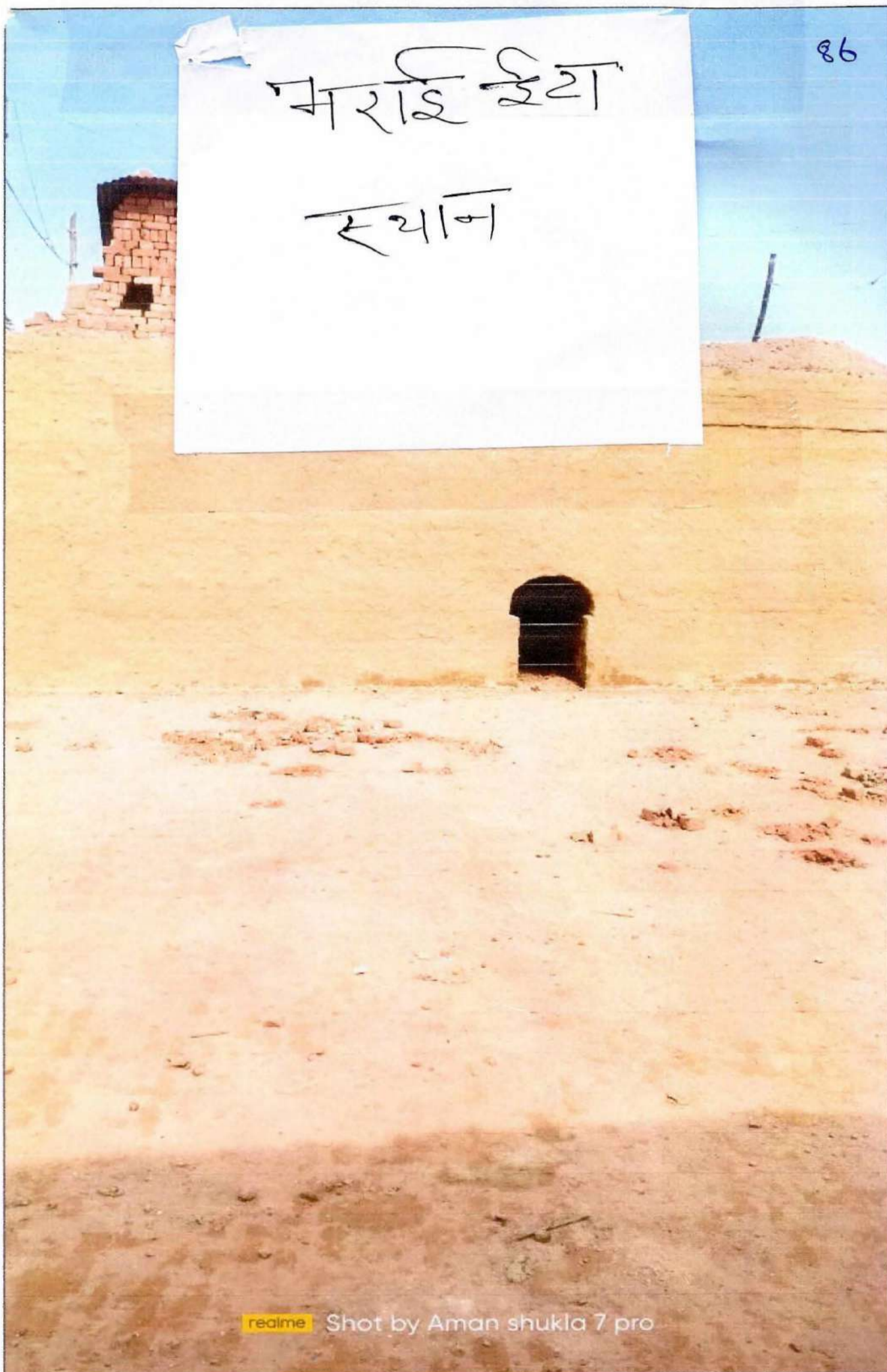
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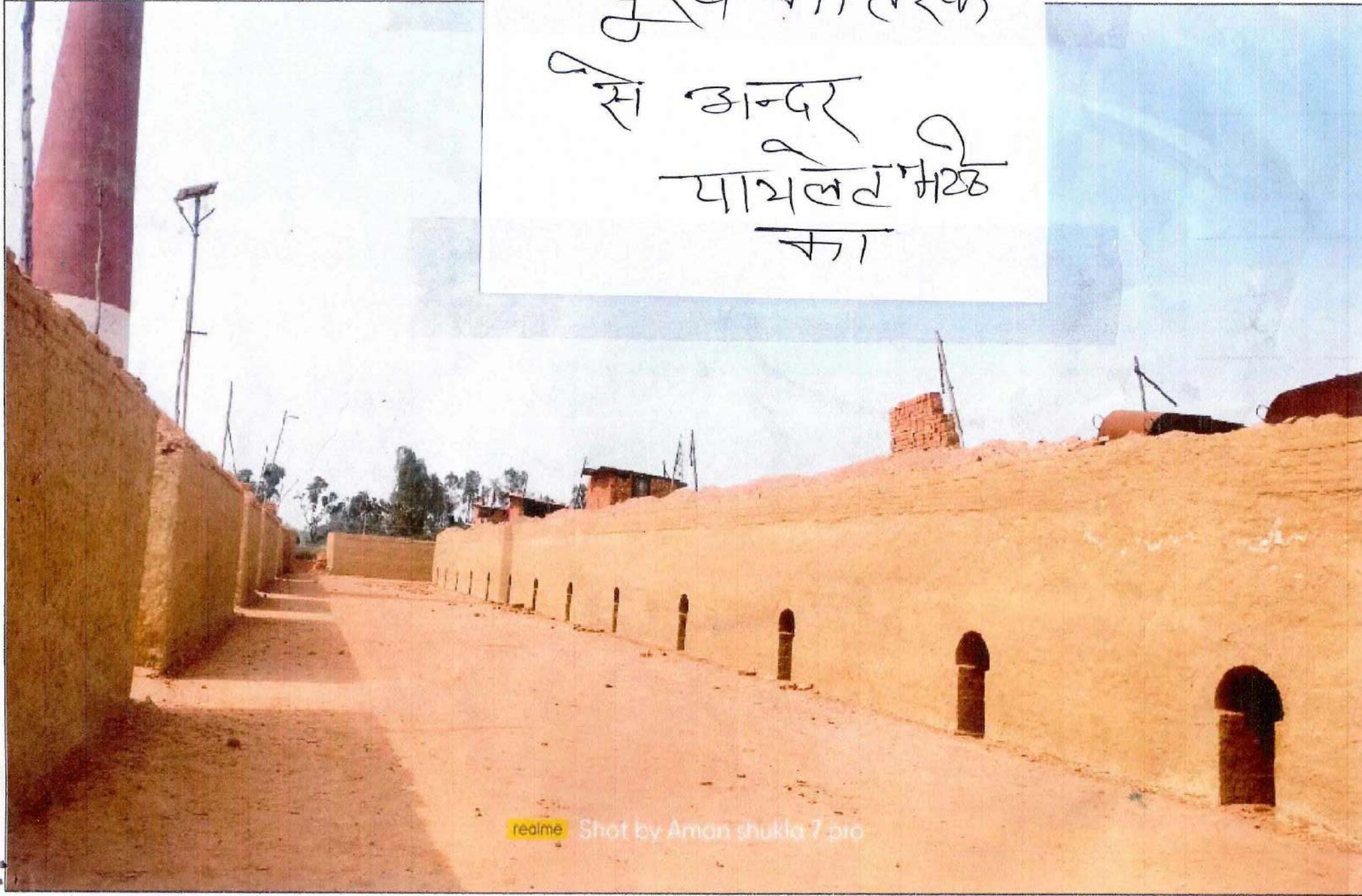
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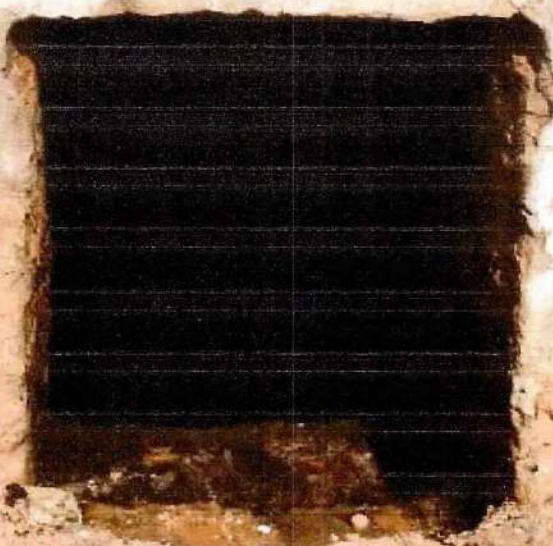
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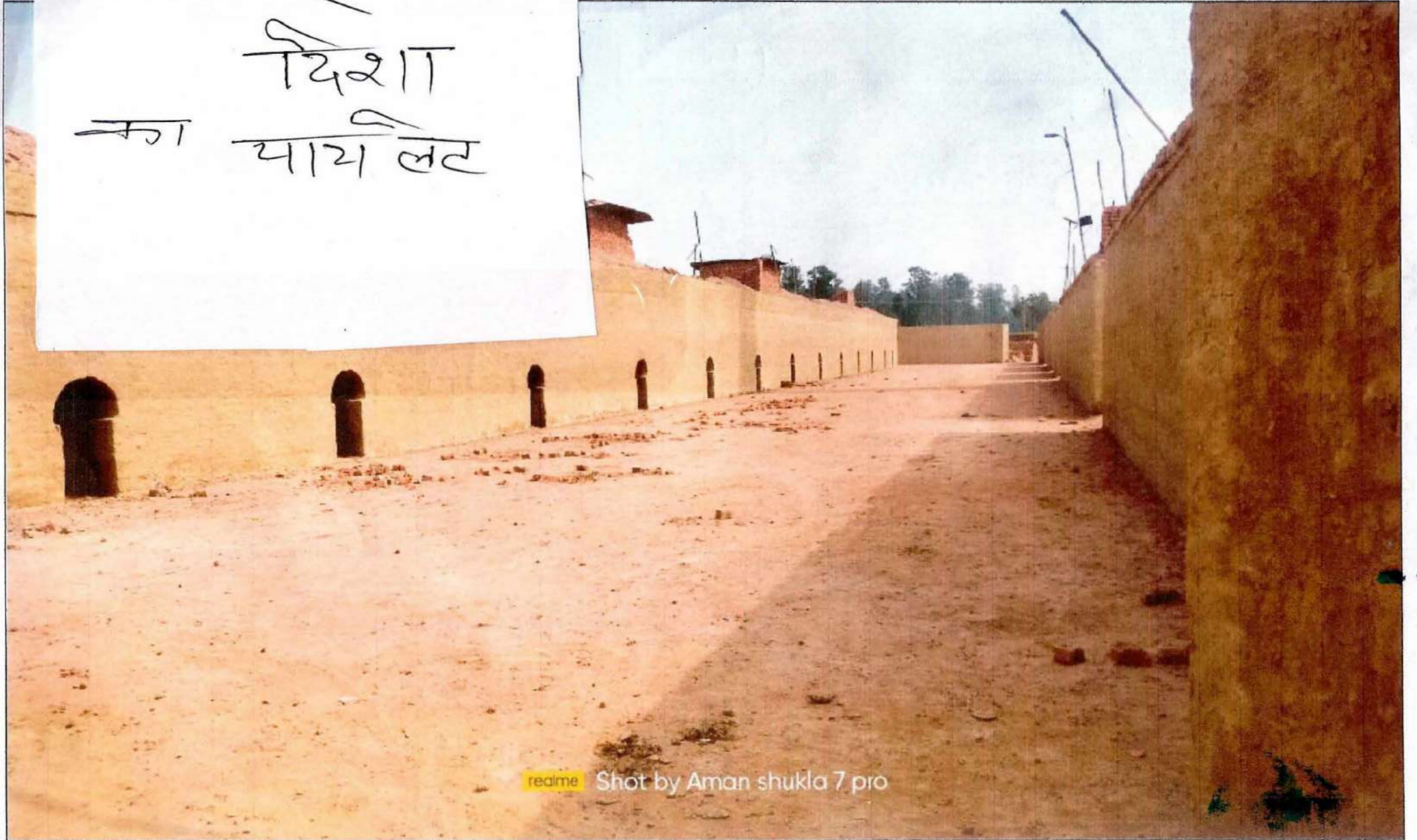
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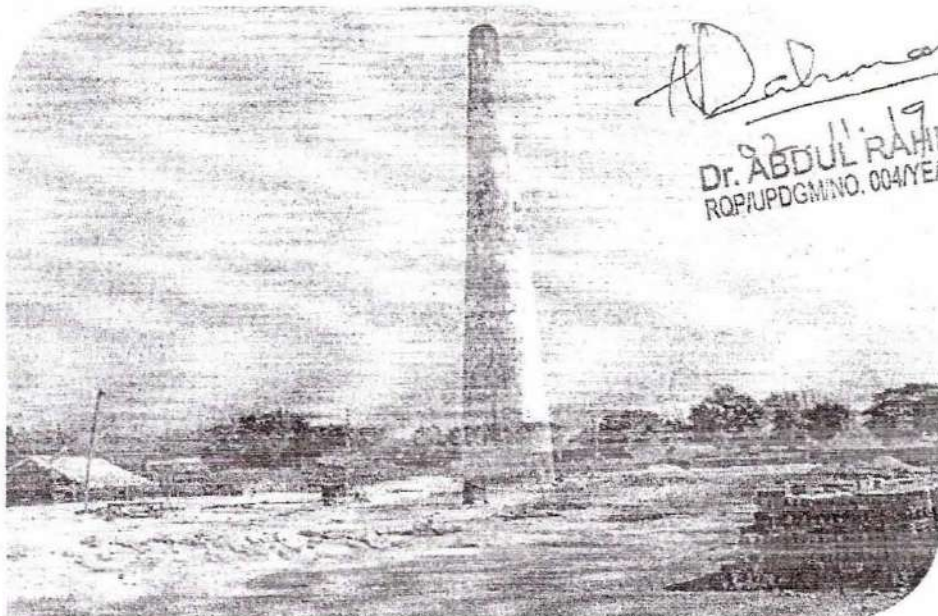
**MINING PLAN
WITH
PROGRESSIVE MINE CLOSURE PLAN**

For

Proposed earth extraction which to be used in Brick Kiln of M/s **Chand
Brick Field** from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147,158,
Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur,
Lakshan Nagar, Makanpur, Ganeshpur , Tehsil –Laharpur, District -
Sitapur, Uttar Pradesh

**AGREEMENT PERIOD 5.0 YEAR FORM DATE OF LEASE DEED
EXCUTION,**

PLAN PERIOD –5.0 YEAR



Dr. Abdul Rahaman
Dr. ABDUL RAHIMAN
RQP/UPDGM/NO. 004/2018

APPLICANT/LESSEE:

Chand Kha S/o Haseen Kha R/o Moh.- Bahlolpur ,Tehsil –Laharpur, District –
Sitapur, Uttar Pradesh

PREPARED BY
DR.ABDUL RAHAMAN
RQP/UP DGM/NO 004 /2018

To,
The District Magistrate
Sitapur, Uttar Pradesh,

Date: 20/11/2019

Sub:- Proposed earth extraction for Brick Kiln M/s **Chand Brick Field** from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147 ,158, Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur , Tehsil – Laharpur, District -Sitapur, Uttar Pradesh.

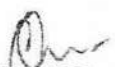
Sir,


Please, find herewith two copies of Mining Plan with Progressive Mine Closer Plan for proposed earth extraction which to be used in Brick Kiln of M/s **Chand Brick Field** from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147 ,158, Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur , Tehsil –Laharpur, District -Sitapur, Uttar Pradesh of Chand Kha S/o Haseen Kha R/o Moh.- Bahloipur ,Tehsil –Laharpur, District – Sitapur, Uttar Pradesh.

Kindly approve the Mining Plan as earliest.

Thanking You

(Authorised Signatory)


Chand Kha S/o Haseen Kha
R/o Moh.- Bahloipur ,Tehsil –Laharpur,
District – Sitapur, Uttar Pradesh.


Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

Date:
Place:

Encl:- Two copies of Mining Plan with Progressive Mine Closer Plan.

AUTHORISATION LETTER BY THE PROPONENT

I Chand Kha S/o Haseen Kha R/o Moh.- Bahlolpur ,Tehsil –Laharpur, District – Sitapur, Uttar Pradesh, hereby authorized **Dr.Abdul Rahaman, RQP/UP DGM/NO 004 /2018** to prepare the Mining Plan with Mine Closer Plan under rule 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of proposed earth extraction which to be used in Brick Kiln of M/s Chand Brick Field from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147 ,158, Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur , Tehsil –Laharpur, District -Sitapur, Uttar Pradesh

I hereby solemnly affirm that all the information & documents given by me are true to the best of my knowledge and belief.

I, request, the Director, Directorate of Geology & Mining, Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Scheme of Mining, the said recognized person on his following address.

Dr. Abdul Rahman

Address- A-8/3, PrWaliBadar Apartment, Iradat Nagar,

Sitapur Road, Lucknow-226020

Phone-9335881715

Registration No. RQP/UP DGM/NO 004 /2018 - Valid up to 25.11.2023

- Paramarsh
Servicing Environment, Safety & Management Systems
(QCI No 112)
4/97, Viram Khand, Gomti Nagar, Lucknow - 226010, U.P.
Ph.: (0522) 4114250, +91 9335881715
Email – paramarsh.env@hotmail.com

Place-Lucknow

Date:



Chand Kha S/o Haseen Kha
R/o Moh.- Bahlolpur ,Tehsil –Laharpur,
District – Sitapur, Uttar Pradesh



DR. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. ABDEL RAHMAN S. SHRI MOHAMMED KHALID,

House No.-A-8/3, PR, Wafi Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is hereby **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 004 Year 2018
2. This recognition is valid for a period of 05 years from 26-11-2018 to 25-11-2023.
3. His office address is House No.-A-8/3, PR, Wafi Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.
4. His mail ID shakebrahman51@gmail.com.
5. Contact No. 8765588495, 7380946653.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Abdel Rahman

Specimen Signature of RQP

Place: Lucknow

Date: 26.11.2018

Abdel Rahman

(Dr. Roshan Jacob)
Director

Summary of Mining Plan

1	Name of the Mineral:	Brick Earth
2	Name & Location of the Brick Kiln:	M/s Chand Brick Field from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147 ,158, Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur , Tehsil –Laharpur, District -Sitapur, Uttar Pradesh
3	Name & Address of the Applicant/Proprietor/Partner of the brick kiln:	Chand Kha S/o Haseen Kha R/o Moh.- Bahlolpur ,Tehsil –Laharpur, District – Sitapur, Uttar Pradesh
4	Detail of the mining area:	
a	District:	Sitapur.
b	Tehsil:	Laharpur
c	Village:	Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur
d	Gata No.:	825 , 827, 16, 878, 416 , 450, 147 ,158
e	Total area(ha):	Area – 3.47 ha (8.57 Acres)
5	Consent of the land owner:	Chand Kha, Girija Shankar, Shabbir Kha, Sagir Kha, Ramesh Kumar, Ramu, Pankaj, Sarvjeet, Rannivash, Umesh Kumar
6	Period of mine plan:	5yr
7	RL of the Area:	138 m to 140 m
8	Geological Reserve:	52759cum
9	Minable Reserve:	45175 cum
10	Year wise Production:	6111 cum


 DR. ABDUL RAHMAN
 RQP/UPDGM NO 3047/EAR/2018

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CHAPTER 14	SOCIOECONOMIC BENEFICIATE OUT OF MINING:	7
	PROGRESSIVE MINE CLOSURE PLAN	1-4


 Dr. ABDUL RAHIMAN
 RCP/UFDM/NO.004/YEAR 2019

LIST OF ANNEXURE

- I COPY OF AGREEMENT DEED
- II COPY OF KHASARA MAP
- III BRICK KILN PAPER

LIST OF PLATES

- 1. LOCATION PLAN
- 2. TOPO/GOOGLE MAP
- 3. SURFACE GEOLOGICAL PLAN
- 4. WORKING PLAN
- 5. ULTIMATE/CONCEPTUAL PLAN/PMCP


DR. ABDUL RAHMAN
RUPAKSOMBO JUNE 2018

INTRODUCTION

Bricks are produced in India in small or cottage scale brick kilns and Clamps, operates seasonally. The raw materials in the brick kilns include topsoil, coal, paddy husk, fly ash, wood & locally available agro wastes to some extent. There are large variations in quality of soils available in different parts of the country and also in brick manufacturing process. Brick are good building material for construction activities.

It is one of the primary building materials known to mankind. Over time, bricks have appeared, gained prominence, lost importance and then come to the forefront again with various styles of architecture. Burnt bricks were used in ancient Indian, Babylon, Egypt and Roman civilizations. With the increase of urbanization the demand for Bricks is growing in infrastructure sector in our country. Individual and private companies are increasingly demanding Brick for construction purposes and this has immense pressure on brick clay resources. This increasing demand and extraction makes this an environmental issue. As per Environment (Protection) Rules, 1986, vide S.O. 141(E), dated 15th Jan, 2016,) the applicant is seeking prior environmental clearance, Therefore applicant has submitted for mine plan for proposed earth extraction which to be used in Brick Kiln of M/s Chand Brick Field from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147 ,158, Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur , Tehsil –Laharpur, District -Sitapur, Uttar Pradesh.

The applicant grants conditional agreement from different farmers which is enclosed as **Annexure 1**.

Hence, This Mining Plan including Progressive Mine Closer Plan is being submitted under rule 34 (2) of U.P. Minor Mineral (concession) Rules 1963.

The authorization to prepare Mining Plan including progressive mine closer plan by applicant is enclosed.


Dr. ABDUL RAHIMANI
RO-P/UPDGMND 024/EAR/2018

1.0 GENERAL:

Chand Kha S/o Haseen Kha R/o Moh.- Bahlolpur , Tehsil –Laharpur, District – Sitapur, Uttar Pradesh

B) Status of Applicant: Private /Partnership

C) Mineral, occurring in the area & which Applicant Intends To Mine: Soil mining (extraction) which used in Brick Kiln

D) Period of mining lease: As per agreement from farmer and self affidavit enclosed as Annexure 1

E) Name of R.Q.P. preparing the mining plans:

Name – Dr. Abdul Rahman

Address- A-8/3, PrWaliBadar Apartment, Iradat Nagar,

Sitapur Road, Lucknow-226020

Phone-9335881715

Registration No. RQP/UP DGM/NO 004 /2018 - Valid up to 25.11.2023

F) Name of prospecting agency:

The lease area is prospected by lessee under the guidance of Dr. Abdul Rahman

Address- A-8/3, PrWaliBadar Apartment, Iradat Nagar,

Sitapur Road, Lucknow-226020

Phone-9335881715

Registration No. RQP/UP DGM/NO 004 /2018 - Valid up to 25.11.2023

G) Reference no & date of consent letter from the State Govt.

2.0 LOCATION AND ACCESSIBILITY

A) Details of area (with location map)

Proposed earth extraction which to be used in Brick Kiln of M/s Chand Brick Field from Khasra/Gata Nos. 825 , 827, 16, 878, 416 , 450, 147 ,158, Area – 3.47 ha (8.57 Acres) at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur , Tehsil –Laharpur, District -Sitapur, Uttar Pradesh.

B) Whether the area is recorded to be in forest (please specify whether protected, reserved etc.): The Agreement area is free from forest land.

C) Ownership/Occupancy: Total lease area is completely outside of any restricted or protected area declared by any state or central government.

D) Existence of public road /railway line, if any nearby and approximate distance:

Soil mining area is located at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur which are interconnected , Tehsil –Laharpur, District -Sitapur, Uttar Pradesh, Soil mining area are well connected to Laharpur Sitapur district road, 200m . Nearest Railway Station is Sitapur about 20.0 km (SW) from excavation site and nearest Airport is Lucknow Airport – 100 km (S) away from the area. Location showing on plate No1.

E) Toposheet No. with latitude and longitude: Toposheet /Google Map the boundary points have been demarcated with the help of GPS as per revenue/ khasra map & coordinates of all the gata.

Table No 1 Co-ordinates of excavation Gata

Khasra/ Gata Nos	Latitude	Longitude
825 , 827	27°41'6.82"N	80°54'35.12"E

Dr. ABDUL RAHMAN
RQP/UPDGM/NO 004/2018

16	27°40'28.11"N	80°54'25.62"E
878	27°41'11.45"N	80°53'5.74"E
416,450	27°41'33.27"N	80°52'20.98"E
147,158	27°41'11.45"N	80°53'5.74"E

3.0 GEOLOGY AND EXPLORATION:

a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

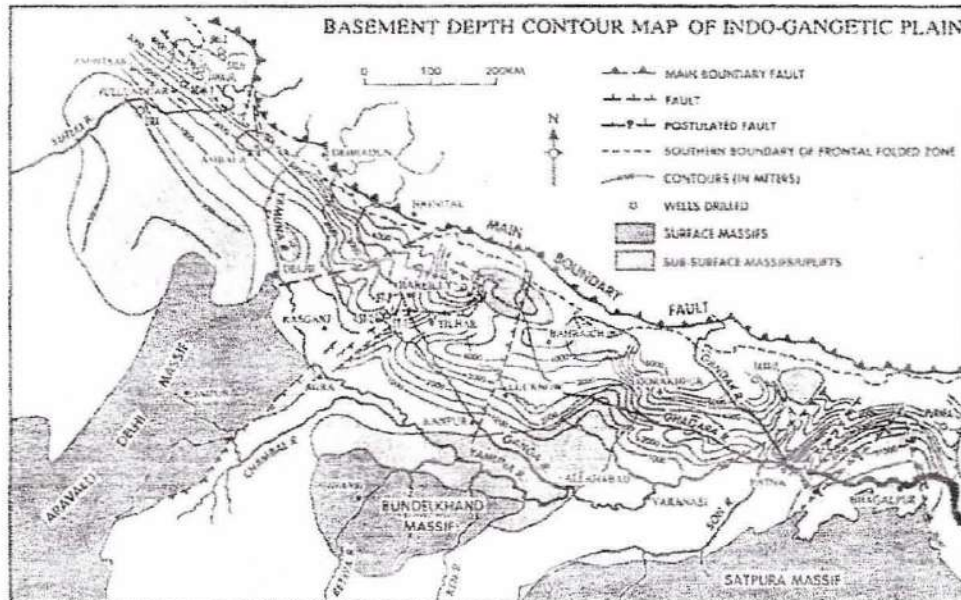
3.1 TOPOGRAPHY & PHYSIOGRAPHY

Agricultural plain

Geology:

Regional Geology:

The Ganga basin has been dominated by transverse river system since Pliocene due to erosion during uplift that is symmetric subsidence of foreland. Large plio-Pleistocene sediment combines with less asymmetric subsidence and uplift of the proximal fore land let to the progradation of the drainage system that displaced the Yamuna River and after Allahabad Ganga River to edge of the foreland basin. The Present river system consistent with erosion driven uplift adjacent Himalayan. The regional geological setup is very well depicted in the map below;



Source: Singh I B 1996

Local Geology:

The area under mining plan lies in the middle part of Gangetic plane consist of alluvium deposit in the fore deep. The brick earth below top soil in this area is soft moderate light colour alluvium of Plio- Pleistocene to Recent age typically found in the Gangetic plane. No hard rock found in the area (27.5839° N, 80.6664° E). Sitapur district covers an area of 5743 sq. km. and forms a part of Central Ganga Plain and is underlain by quaternary sediments. It is drained by river Gomti, Ghaghra & their tributaries.

DR. ABDUL RAHMAN
RQPI/POG/M NO. 004/ YEAR 2018

4.0 MINEABLE RESERVE:

It shall be opencast semi mechanised mine involves scooping the mineral through use of hand implements like spade, pick axe, shovel and crowbar (JCB will be used if required) etc. In future top soil shall be scrapped by means manually and shall be used for the purpose of making bundwall and rehabilitation/reclamation. Mining shall be carried out from top to downward through the formation of benches. The height & width of benches shall be kept 1.0 m x 1.0 m & 0.46 m x 0.46m with face slope.

Table No 2 Land Details

District	Village	Gata No	Area (ha)	Consent of the Land owner	Consent of the owner	Consent given for the Period (Year)	Consent given for the depth of mining (m)
Sitapur	Ruda Bhavnathpur	825 , 827	0.3480	Chand Kha	Chand Kha	5	1.52
	Gopalpur	16	0.2140	Girija Shankar		5	1.52
	Lakshan Nagar	878	0.4050	Shabbir Kha, Sagir Kha		5	1.52
	Makanpur	416 ,450	0.8820	Ramesh Kumar, Ramu, Pankaj		5	1.52
	Ganeshpur	147 ,158	1.6220	Sarvjeet, Ramnivash, Umesh Kumar		5	1.52
	Total Area		3.4710				

Table No 3 Geological Reserves

Gata No	Area(ha)	Area(m2)	depth of mining	Geological Reserve (cum)
825 , 827	0.348	3480	1.52	5290
16	0.214	2140	1.52	3253
878	0.405	4050	1.52	6156
416 ,450	0.882	8820	1.52	13406
147 ,158	1.622	16220	1.52	24654
Total	3.471	34710		52759

Table No 4 Minable Reserve

Gata No	Geological Reserve	Area of berm left (m2)	Volume left in berm (m3)	Thickness of top soil (m3)	Volume of top soil(Total area-area in berm) * thickness of top soil (cum)	Minable Reserves (m3)
825 , 827	5290	174	264	0.15	496	4529
16	3253	107	163	0.15	305	2785
878	6156	203	308	0.15	577	5271

Dr. ABOLU RAJAN
ROPIUPDGMNO 004/NEAR 2018

416,450	13406	441	670	0.15	1257	11479
147,158	24654	811	1233	0.15	2311	21110
Total	52759	1736	2638		4946	45175

DETAILS OF EXPLORATION

Year Wise Production

Year	Production	Production
	(Cum)	(Tonnes)
First	6111	7333
Second	6111	7333
Third	6111	7333
Fourth	6111	7333
Fifth	6111	7333
Total	30556	36667

As per Brick Kiln capacity (19 paya) yearly production of bricks are 27.50 lacs bricks/ season for that the required volume of brick clay will be 6111 cum/annum @ 450 brick in one cubic meter life of mine comes 5.0 year.

(B) Attach supporting composite plan & section showing pit layout, dumps, stacks of sub grade mineral, if any etc:

All quantities of brick-earth to be generated shall be used for the purpose of making brick except top soil. Therefore no proposal of separate stacking of brick-earth has been envisaged. All quantities of brick earth to be exploited shall be used for making brick. Top soil shall be kept on bundwall which will spread out after the completion of mining.

(C) Indicate proposed rate of production when the mine is fully developed & the expected life of mine & the year from which effected.

As per Brick Kiln capacity (19 paya) yearly production of bricks are 27.50 lacs bricks/ season for that the required volume of brick clay will be 6111 cum/annum @ 450 brick in one cubic meter life of mine comes 5.0 year

D) Conceptual Plan:

The lease area is small & during plan period 36667 cum shall be explored. Remaining reserve will be exploration in next mining plan and agreement period if any. The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except bundwall.

(I) Waste Management

Top soil exists within the area therefore its Preserved on bundwall and use in reclamation propose.

(II) Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period Top soil shall be kept on bundwall which will spread out after the completion of mining.


DR. ABDUL RAHMAN
ROPI/CFD/2015/004 YEAR 2015

5.0 BLASTING:

As mentioned earlier there is simple Alluvium (soil) mining, mined mineral will be used for brick making. Therefore blasting not proposed/required.

6.0 MINE DRAINAGE:

Drainage pattern of soil mining area north to south.

7.0 DISPOSAL OF WASTE

All quantities of brick earth to be generated shall be used for the purpose of making brick except top soil. Therefore no proposal of separate stacking of brick earth has been envisaged. All quantities of brick earth to be exploited shall be used for making brick.

8.0 USE OF MINERAL:

The brick earth below top soil in the agreement area is soft, medium to light in color alluvium typically found in the Indo-gangetic plane. After removal of top soil, the excavated brick earth will be used for making the brick (simple earth brick).

9.0 OTHER & SITE SERVICES

The following site services will be provided at mine site

1. Office
2. Drinking water shed
3. Rest shelter
4. First Aid Centre

10.0 MINERAL PROCESSING

The entire area consists of soil form & it is ready to making brick, no beneficiation of mineral processing will required. No Mineral beneficiation is involved within the lease area. .

11. ENVIRONMENTAL MANAGEMENT PLAN:

Attach a note on the status of base line information with regard to the following:

I) Land Use:

The existing land use of the area is almost agricultural waste lands.

II) Water Regime:

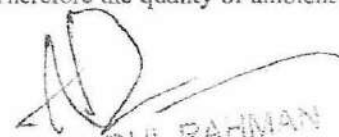
There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 4-5 m. below: general ground level.

(III) Flora and Fauna:

Vegetation and wild life are quite scanty. Trees of Neem, Jamun, Mango, Babul etc. are found only in and around the villages or in agriculture fields. Cows, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occurs within a radius of 5 km. No wild life is found within the lease area.

(IV) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good.


Dr. ABDUL RAHMAN
SUPERVISING ENGINEER 2015

12.0 Climatic data (secondary source): (District: Sitapur)**Climatic Conditions:**

The district lies in the plains of the State, and hence its climatic conditions are quite similar to the average climatic condition of the plains. Hot to very hot in summers, cold to quite cold during winters and humid to very humid and sultry during rainy season. Most of the rain occurs from June to September and often in November to January. The winter sets in November and continues till February end.

Temperature

In the plains during the summer season, the maximum temperature is of the order of 41.7°C and minimum temperature of the order of 7.7°C. With the onset of the southwest monsoon by about the end of June day temperatures decrease while night temperatures remain as in the summer season. During the post-monsoon season, mid-September to November, both day and night temperatures begin to drop appreciably. January is the coldest month. In the plains during this month the mean daily minimum temperature is of the order of 18.91°C and the daily maximum temperature of the order of 32.47°C.

Humidity

During the southwest monsoon season the relative humidity is high and after the withdrawal of the monsoon humidity decreases. The mean monthly maximum relative humidity in the morning of August month is 84% and mean monthly minimum relative humidity measured in the morning of May is 40%.

Cloudiness

In the winter season the sky is generally clear or lightly clouded except for brief spells of a day or two each time when in association with the passage of western disturbances particularly in the northern parts of the district sky become cloudy. Sky is clear or lightly clouded in the summer and post-monsoon seasons. Heavily clouded to overcast sky prevail in the monsoon seas

Winds

Wind direction and speed are the most critical metrological parameters, as they govern the dispersion of pollutants. Wind direction is reported as the direction from which the wind blows and is based on surface observations. Over the course of a year, wind usually blows in all directions, with varying frequencies. Certain directions occur more frequently than others, which are known as the prevailing wind directions. Winds are generally light to moderate in this area. It can be seen that the annual mean wind speed varies from 0.8 to 14.2 km/h. The prominent wind direction is East and South east.

Rainfall

The main rainy season is the southwest monsoon season, from about the last week of June to September-mid, some rainfall much less in amount occurs in the cold season from December to February in association with the passage of western disturbances, District receives annual rainfall is about 950 mm. The maximum rainfall received during monsoon period was June to mid September. The maximum rainfall varies from 800 mm. to 1100 mm. The lowest rainfall was received during the month of November-December. In the same fifty year period the annual rainfall was less than 80% of the normal in ten years. There were three occasions when two consecutive years had rainfall less than 80% of the normal

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13.0 HUMAN SETTLEMENT & EMPLOYMENTS POTENTIAL

The details of population, number of households, land, literacy etc. within a radius of 5 km. Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The main occupation in 5 km. buffer zone is farming and mining. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

14.0 SOCIOECONOMIC BENEFICIATE OUT OF MINING:

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers dhaba walas etc Year wise no of saplings to be planted is as below: Along the approach roads and in the nearby villages i.e. with consultation the Gram Panchayats The tree species recommended are Ficus religiosa (peepal), Shorea robusta (Sal) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.


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REPRODUCTION YEAR 2018

PROGRESSIVE MINE CLOSURE PLAN**Name & address of applicants**

Chand Kha S/o Haseen Kha R/o Moh.- Bahlolpur, Tehsil -Laharpur, District - Sitapur, Uttar Pradesh

B) Location:

Soil mining area is located at Village- Ruda Bhavnathpur, Gopalpur, Lakshan Nagar, Makanpur, Ganeshpur which are interconnected, Tehsil -Laharpur, District -Sitapur, Uttar Pradesh, Soil mining area are well connected to Laharpur Sitapur district road, 200m. Nearest Railway Station is Sitapur about 20.0 km (SW) from excavation site and nearest Airport is Lucknow Airport - 100 km (S) away from the area. Location showing on plate No1.

Proposed Method of Mining:

The proposed project is to mine Brick Clay from plot (s) under agreement sustainably and scientifically. Mining will be opencast and manual using hand tools only in the allotted plots keeping the nearby plot (s) unaffected. Following geo-scientific methods are proposed to carry out the activity. Mining will be confined to extraction of Brick Clay in its existing form from the allotted plot(s) only. Mining of Brick Clay from the allotted plot(s) will be restricted to a maximum depth of 1.52 m. from the surface in proper bench form as per MCR-1960 and MMR 1961. The width and height of bench will be 0.76 m x 0.76m. Topsoil up to 6" depth will be preserved to spread it after mining activity is completed to restore the fertility of land.

Reasons for Closure:

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted, under amended rule under Rule 34 (6) & (7) of amended rules of U. P. Minor Mineral (Concession) Rules 1963

Closure plan preparation:**A) Name and address of the Applicant**

Chand Kha S/o Haseen Kha R/o Moh.- Bahlolpur, Tehsil -Laharpur, District - Sitapur, Uttar Pradesh

B) Name, address & Registration No. of R. Q. P.

The lease area is prospected by lessee under the guidance of. Sri R. B. Chaudhary

Address - 56 Mini MIG Govindpur

Allahabad - 211004

Phone- 07706077778

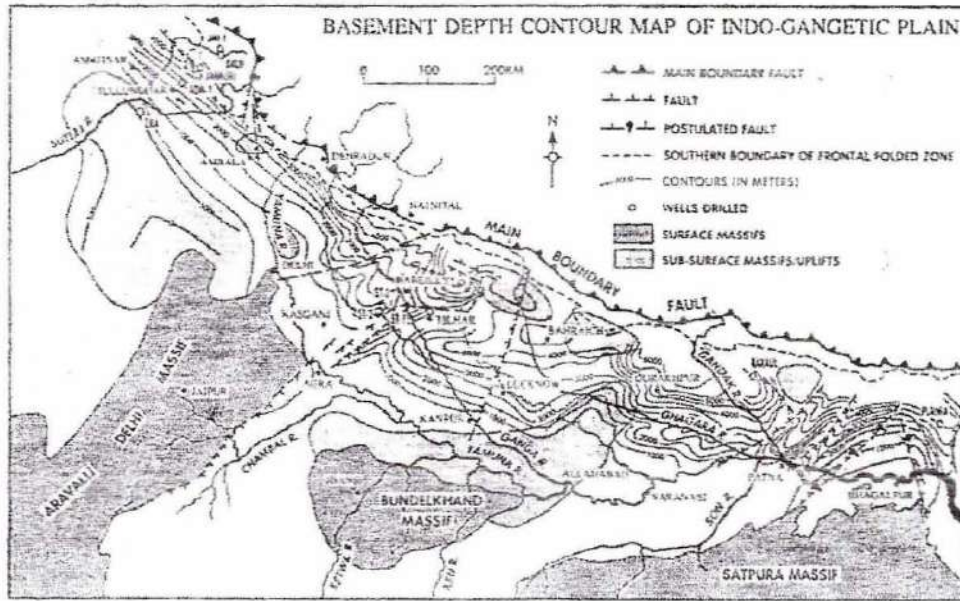
Registration No: RQP/JABAL/169/2015/A

Mine Description:**Topography & Physiography****Geology:****Regional Geology:**

The Ganga basin has been dominated by transverse river system since Pliocene due to erosion during uplift that is symmetric subsidence of foreland. Large plio-Pleistocene sediment combines with less asymmetric


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subsidence and uplift of the proximal fore land let to the progradation of the drainage system that displaced the Yamuna River and after Allahabad Ganga River to edge of the foreland basin. The Present river system consistent with erosion driven uplift adjacent Himalayan. The regional geological setup is very well depicted in the map below;



Source: Singh I B 1996

Local Geology:

The area under mining plan lies in the middle part of Gangetic plane consist of alluvium deposit in the fore deep. The brick earth below top soil in this area is soft moderate light colour alluvium of Plio- Pleistocene to Recent age typically found in the Gangetic plane. No hard rock found in the area (27.5839° N, 80.6664° E). Sitapur district covers an area of 5743 sq. km. and forms a part of Central Ganga Plain and is underlain by quaternary sediments. It is drained by river Gomti, Ghaghra& their tributaries.

3.7 MINEABLE RESERVE:

MINEABLE RESERVE:

It shall be opencast semi mechanised mine involves scooping the mineral through use of hand implements like spade, pick axe, shovel and crowbar (JCB will be used if required) etc. In future top soil shall be scrapped by means manually and shall be used for the purpose of making bundwall and rehabilitation/reclamation. Mining shall be carried out from top to downward through the formation of benches. The height & width of benches shall be kept 1.0 m x 1.0 m & 0.46 m x 0.46m with face slope.

Table No 2 Land Details

District	Village	Gata No	Area (ha)	Consent of the Land owner	Consent of the owner	Consent given for the Period (Year)	Consent given for the depth of mining (m)
Sitapur	Ruda Bhavnathpur	825 , 827	0.3480	Chand Kha	Chand Kha	5	1.52
	Gopalpur	16	0.2140	Girija Shankar		5	1.52

(Signature)
 DR. ABDUL RAHMAN
 20/05/2018

Lakshan Nagar	878	0.4050	Shabbir Kha, Sagir Kha	5	1.52
Makanpur	416,450	0.8820	Ramesh Kumar, Ramu, Pankaj	5	1.52
Ganeshpur	147,158	1.6220	Sarvjeet, Ramnivash, Umesh Kumar	5	1.52
Total Area		3.4710			

Table No 3 Geological Reserves

Gata No	Area(ha)	Area(m2)	depth of mining	Geological Reserve (cum)
825, 827	0.348	3480	1.52	5290
16	0.214	2140	1.52	3253
878	0.405	4050	1.52	6156
416,450	0.882	8820	1.52	13406
147,158	1.622	16220	1.52	24654
Total	3.471	34710		52759

Table No 4 Movable Reserves

Gata No	Geological Reserve	Area of berm left (m2)	Volume left in berm (m3)	Thickness of top soil (m3)	Volume of top soil(Total area-area in berm) * thickness of top soil (cum)	Movable Reserves (m3)
825, 827	5290	174	264	0.15	496	4529
16	3253	107	163	0.15	305	2785
878	6156	203	308	0.15	577	5271
416,450	13406	441	670	0.15	1257	11479
147,158	24654	811	1233	0.15	2311	21110
Total	52759	1736	2638		4946	45176

DETAILS OF EXPLORATION

Year Wise Production

Year	Production	Production
	(Cum)	(Tonnes)
First	6111	7333
Second	6111	7333
Third	6111	7333
Fourth	6111	7333
Fifth	6111	7333
Total	30556	36667

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As per Brick Kiln capacity (19 paya) yearly production of bricks are 27.50 lacs bricks/ season for that the required volume of brick clay will be 6111 cum/annum @ 450 brick in one cubic meter life of mine comes 5.0 year.

4.0 Closure Plan:

Mined out land:

The mining has been proposed in already degraded land. Mining faces will advance from middle of the area towards north-east & south- west directions. The height and width of benches will be kept 0.76 m x 0.76m, slope of mining faces will be kept 70 deg. and the overall slope of the pit will be kept 45 deg. No waste shall be generated, as all the ROM will be used as for brick making. Hence the reclamation will be done only on mature benches by planting local species after the bench reaches to its maturity.

Top Soil Management:

Top soil exists within the area therefore its Preserved on bundwall and use in reclamation propose.

Safety and Security:

Each worker shall be provided with helmets & safety shoes.

Safety belt shall be provided to workers on working the top benches.

Hanging of loose boulders shall be removed from mine faces.

The mining area shall be properly fenced to avoid any inadvertent entry in to mining pit.

Working hours shall be displaced at conspicuous places.

Disaster Management and risk assessment:

The mining will go up to a depth of 1.52 m max from the surface in the respective year and thereafter excavated area shall be left open during monsoon to restore the topography of the area. The mining faces shall be dressed properly because loose material may create fatal accidents to the labourers while working in area.

Any other information:

Community Development: The expensed increased towards the socio-economic development is done by proponent time to time.

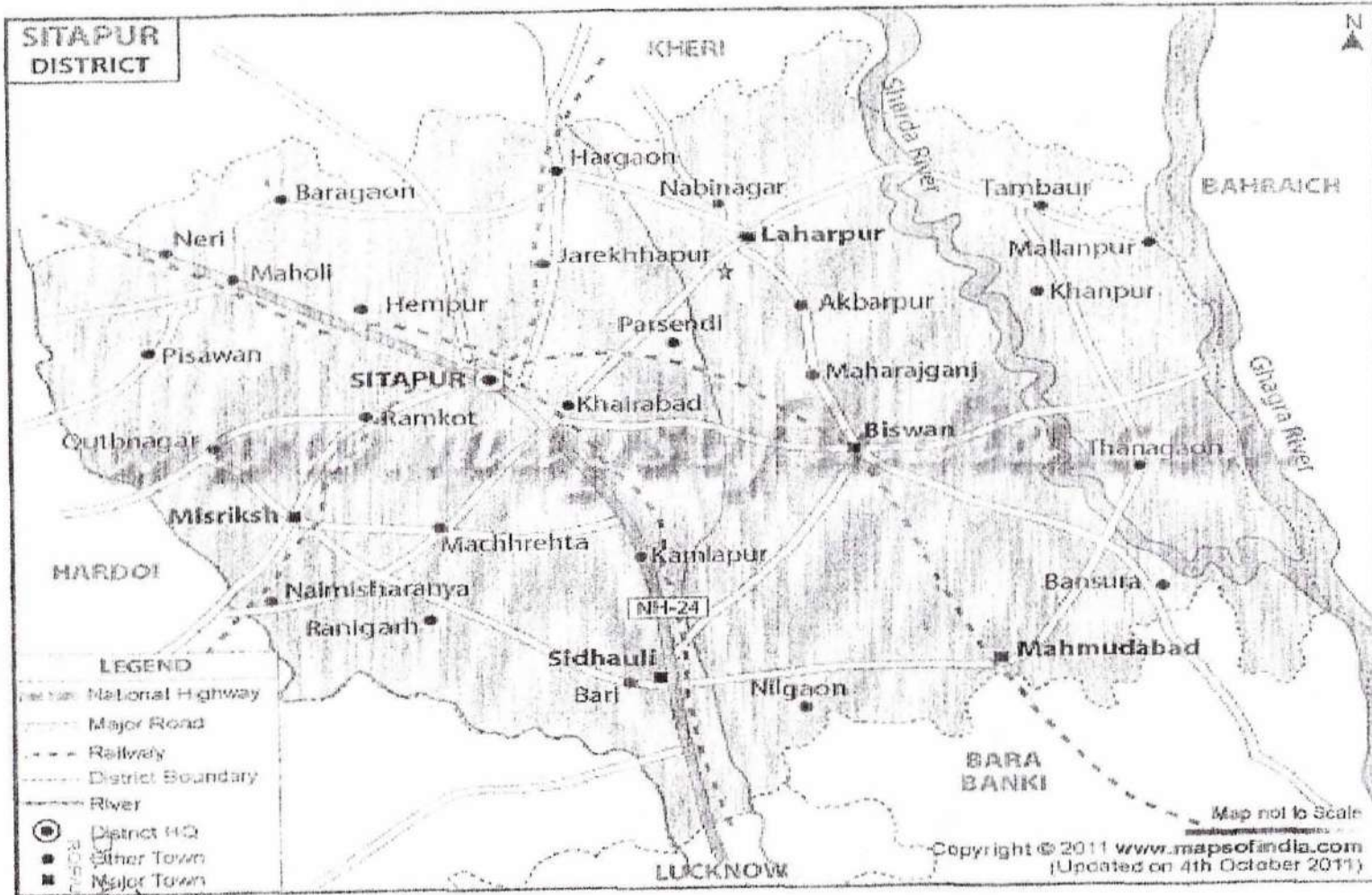
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Date:.....


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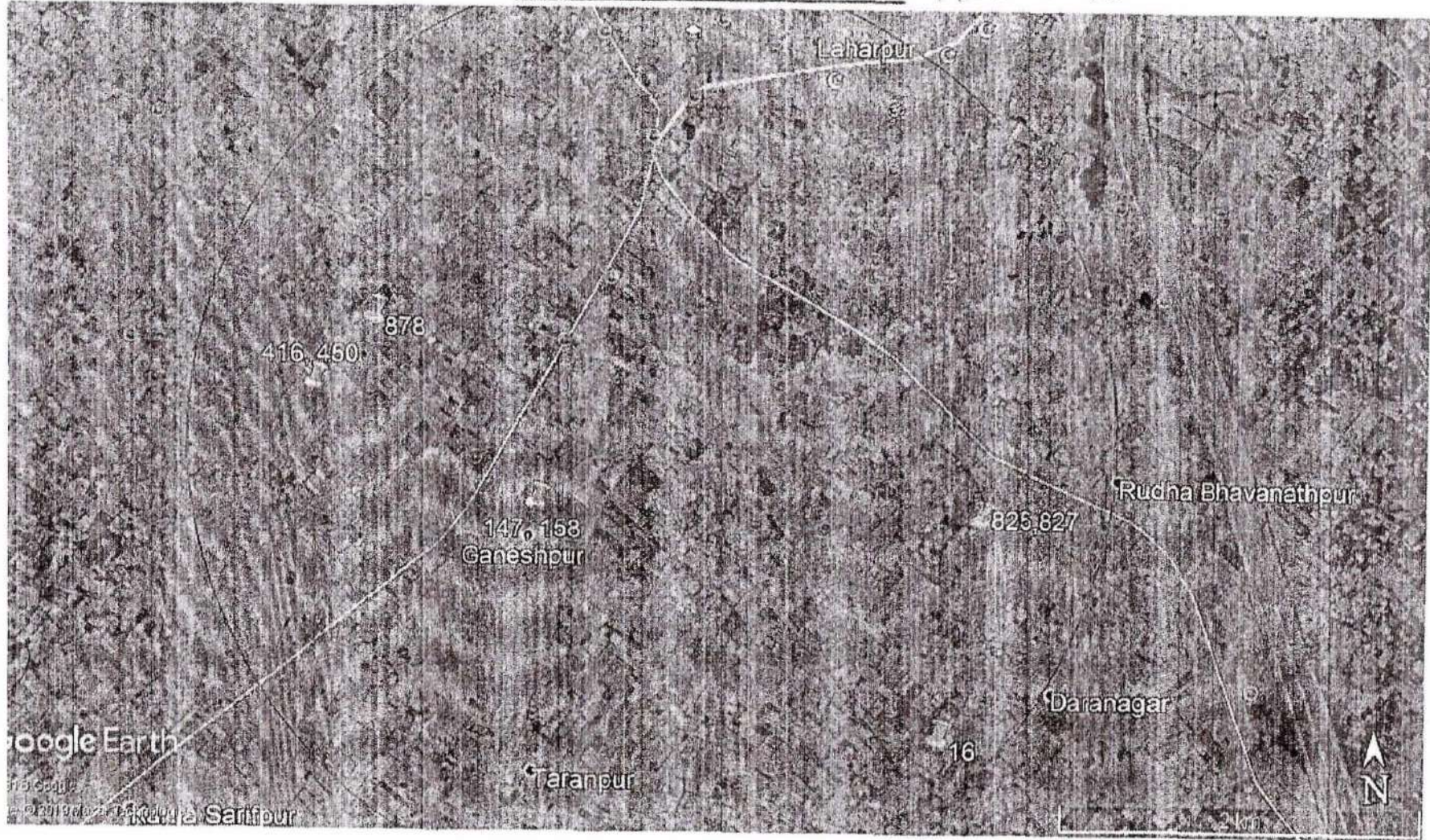
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 10/10/2011
 10/10/2011

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Location of Soil Excavation Plate No 2



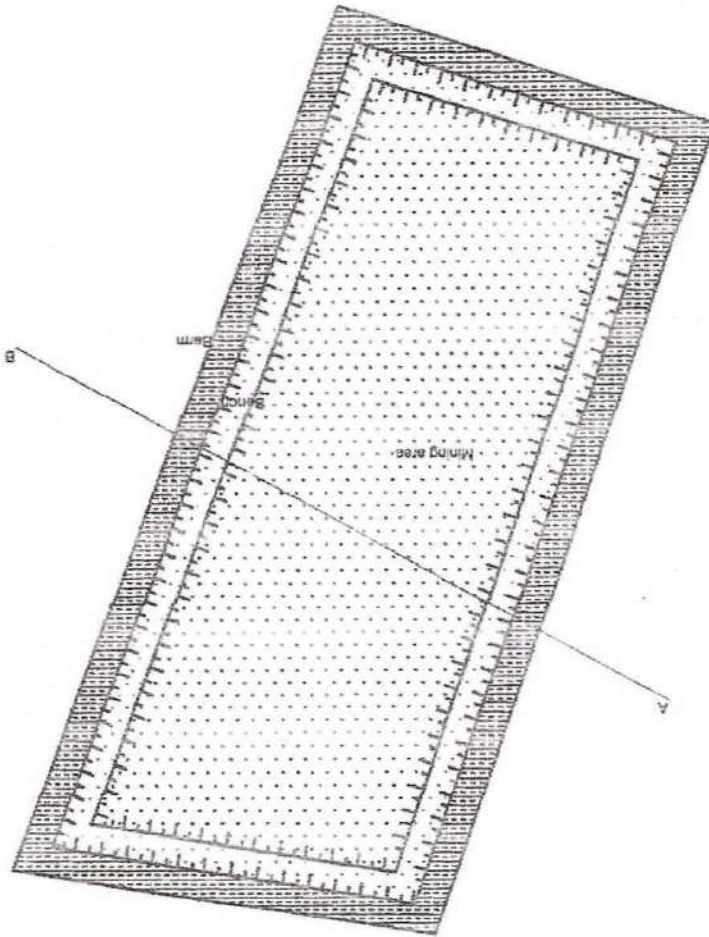
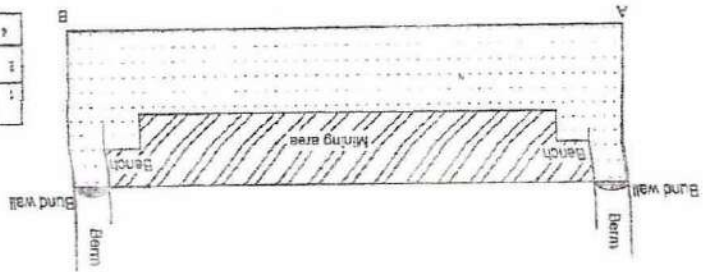
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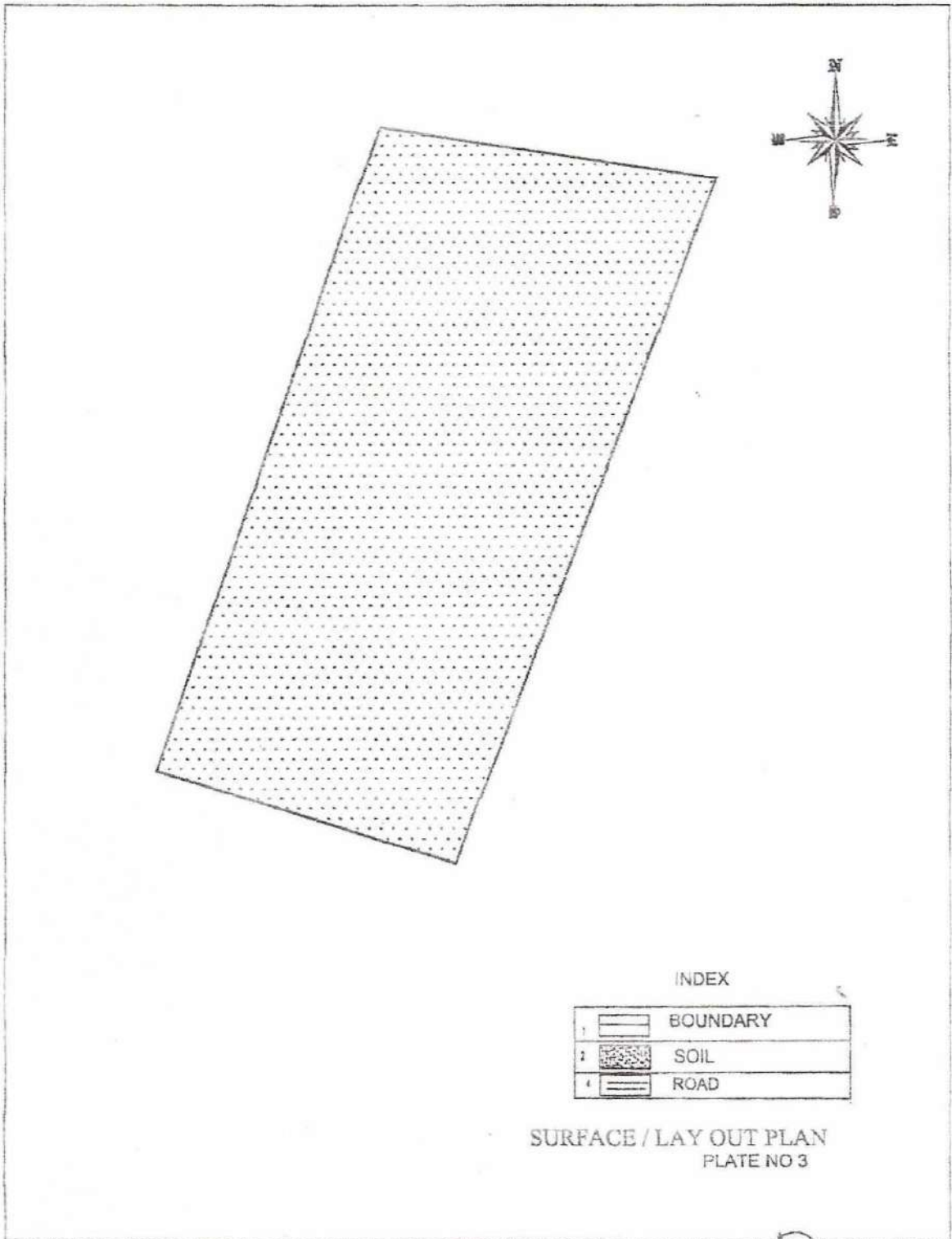
WORKING PLAN
PLATE NO. 4

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SOIL	
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CONCEPTUAL / PROGRESSIVE MINE CLOSURE PLAN
PLATE NO-5

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